

प्रेषक,

अपर जिलाधिकारी-प्रशासन  
हरिद्वार।

सेवा में,

Shri Rahul Verma, Advocate [LL.M]  
Supreme Court of India,  
Additional Advocate General, State Of Uttarakhand,  
137, Tower No.10, Supreme Enclave  
Mayur Vihar Phase-1, Delhi-110093  
(Mobile):09717706032

संख्या: 1008 / एल0बी0ए0 / 2023

दिनांक: 17 नवम्बर, 2023

विषय:- मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-420/2023 राजू सैनी एवं अन्य बनाम  
उत्तराखण्ड राज्य में पारित आदेश दिनांक 13.09.2023 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-420/2023, राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 13.09.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। प्रकरण में मा0 एन0जी0टी0 द्वारा निम्नलिखित निर्देश निर्गत किये गये हैं:-

5. The Joint Committee is directed to verify the factual position regarding compliance by the project proponent with the EC/CTE/CTO conditions and submit Additional Factual and Action Taken Report.

6. Additional Factual and Action Taken Report be filed by the joint committee within six weeks by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of image pdf.

उक्त के अनुपालन के संबंध में जिलाधिकारी महोदय हरिद्वार के आदेश दिनांक 07.08.2023 के द्वारा प्रभागीय वनाधिकारी वन प्रभाग हरिद्वार की अध्यक्षता में निम्नवत् जांच समिति का गठन किया गया:-

- |    |   |   |         |
|----|---|---|---------|
| 1- | प्रभागीय वनाधिकारी वन प्रभाग, हरिद्वार।                     | - | अध्यक्ष |
| 2- | उप जिलाधिकारी, रुडकी।                                       | - | सदस्य   |
| 3- | क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुडकी। | - | सदस्य   |

प्रश्नगत प्रकरण में क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुडकी के कार्यालय पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(52)/2023/1033 दिनांक 16.11.2023 के द्वारा गठित संयुक्त समिति द्वारा निरीक्षण कर निरीक्षण आख्या इस कार्यालय को उपलब्ध करायी गयी हैं, जो संलग्न हैं।

अतः क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुडकी का कार्यालय पत्र दिनांक

16.11.2023 की संयुक्त जांच निरीक्षण आख्या की प्रति संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित हैं।  
संलग्न-यथोक्त।



(पी0एल0 शाह)

अपर जिलाधिकारी-प्रशासन  
हरिद्वार।

18/11/23

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- सदस्य सचिव मुख्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड गौरा देवी पर्यावरण भवन 46 बी, आई0टी0 पार्क सहस्रधारा रोड देहरादून।
- 2- जिलाधिकारी महोदय की सेवा में सादर सूचनार्थ प्रेषित।

अपर जिलाधिकारी-प्रशासन  
हरिद्वार।



क्षेत्रीय कार्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड



सिंचाई परिकल्प भवन परिसर, रुड़की-247667 जिला-हरिद्वार

पत्रांक- यूकेपीसीबी/आर0ओ0आर0/सा0-147(52)/2023/1033

दिनांक 16.11.2023

पंजीकृत डाक द्वारा

सेवा में,

जिलाधिकारी महोदय  
जिला-हरिद्वार।

विषय: मा0 एन0जी0टी0 में योजित मूल आवेदन सं0-420/2023, राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 13.09.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके कार्यालय के पत्रांक सं0-943/एल0बी0ए0-2023 दिनांक 09.11.2023 का सन्दर्भ लेना चाहेंगे।

उक्त पत्र के अनुपालन में मा0 एन0जी0टी0 के आदेशानुसार विषयगत प्रकरण पर गठित संयुक्त समिति द्वारा निरीक्षण कर निरीक्षण आख्या इस कार्यालय के पत्रांक सं0-यूकेपीसीबी/आर0ओ0आर0/सा0-147(52)/2023/1016 दिनांक 07.11.2023 द्वारा अग्रिम कार्यवाही हेतु बोर्ड मुख्यालय देहरादून प्रेषित की जा चुकी है। (सुलभ सन्दर्भ हेतु समिति की निरीक्षण आख्या की छायाप्रति संलग्न) सूचनार्थ सादर प्रेषित है।

संलग्नक:-यथोपरि।

भवदीय,

  
(एस0पी0 सिंह)  
क्षेत्रीय अधिकारी

प्रतिलिपि:- प्रभागीय वनाधिकारी, वन प्रभाग हरिद्वार को संयुक्त समिति की निरीक्षण आख्या की छायाप्रति संलग्न कर सूचनार्थ प्रेषित।

/  
क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड



सिंचाई परिकल्प भवन परिसर, रुड़की-247667 जिला-हरिद्वार

पत्रांक- यूकेपीसीबी/आर0ओ0आर0/सा0-147(52)/2023/1016

दिनांक 07.11.2023

पंजीकृत डाक द्वारा

सेवा में,

सदस्य सचिव महोदय,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
देहरादून।

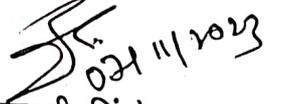
विषय: मा0 एन0जी0टी0 में योजित मूल आवेदन सं0-420/2023, राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 13.09.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक सं0-यूकेपीसीबी/एच0ओ0/सा0-183-712/2023/832 दिनांक 03.10.2023, जो कि जिलाधिकारी हरिद्वार को सम्बोधित एवं प्रतिलिपि इस कार्यालय को पृष्ठांकित है, का सन्दर्भ लेना चाहें।

उक्त पत्र के अनुपालन में विषयगत प्रकरण पर मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 13.09.2023 के अनुपालन में संयुक्त समिति की निरीक्षण आख्या संलग्न कर प्रेषित की जा रही है।  
संलग्नक:-यथोपरि।

भवदीय,

  
(एस0पी0सिंह)  
क्षेत्रीय अधिकारी  
ग/८



# कार्यालय उप वन संरक्षक, हरिद्वार वन प्रभाग, हरिद्वार



दूरभाष/फैक्स 01334-226271, email : dfo\_hardwar@rediffmail.com

पत्रांक : 3218 /21-5, हरिद्वार दिनांक 08.11.2023

सेवा में,

जिलाधिकारी,  
हरिद्वार।

**विषय :** मा10 राष्ट्रीय हरित प्राधिकरण (एन0जी0टी0) में योजित मूल आवेदन सं0- 420/2023 राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में मा10 एन0जी0टी0 द्वारा पारित आदेशों दिनांक 13.09.2023 के अनुपालन में संयुक्त निरीक्षण आख्या तथा Additional Factual and Action Taken Report.

**सन्दर्भ :** आपका पत्रांक 248/एल0बी0ए0-2023 दिनांक 10.08.2023 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित पत्र द्वारा विषयांकित प्रकरण में गठित जांच समिति के सदस्यों द्वारा दिनांक 21.10.2023 तथा दिनांक 31.10.2023 को जांच समिति के सदस्य क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड, रुड़की द्वारा वर्णित स्थल का संयुक्त निरीक्षण किया गया। जांच समिति की निरीक्षण आख्या तथा Additional Factual and Action Taken Report संलग्न कर आवश्यक अग्रेत्तर कार्यवाही हेतु आपकी सेवा में प्रेषित की जा रही है।

संलग्न-उपरोक्तानुसार (पृष्ठ संख्या 1 से तक) मय संलग्नक सहित।

भवदीय

(नीरज कुमार)

अध्यक्ष, जांच समिति  
प्रभागीय वनाधिकारी,  
हरिद्वार वन प्रभाग, हरिद्वार

पत्रांक : 3218 /21-5, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- सदस्य सचिव मुख्यालय, उत्तराखण्ड, प्रदूषण नियन्त्रण बोर्ड, गौरा देवी पर्यावरण भवन 46 बी, आई0टी0 पार्क सहस्त्रधारा रोड़, देहरादून।
- 2- उप जिलाधिकारी, रुड़की (सदस्य जांच समिति)।
- 3- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड, रुड़की (सदस्य जांच समिति)।

(नीरज कुमार)

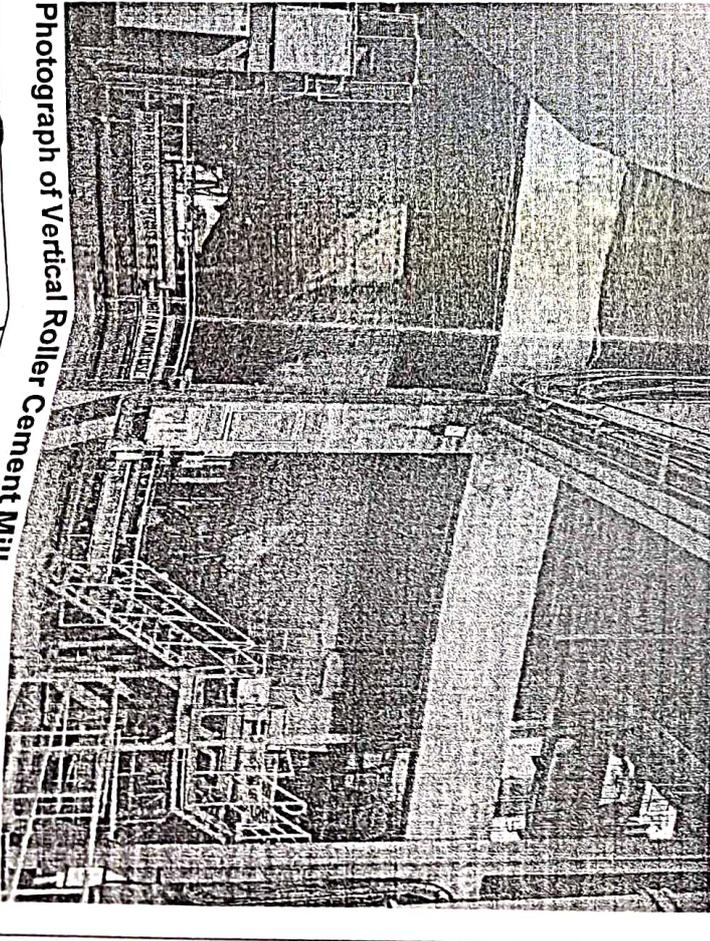
अध्यक्ष, जांच समिति  
प्रभागीय वनाधिकारी,  
हरिद्वार वन प्रभाग, हरिद्वार

एन0जी0टी0 में मूल आवेदन सं0- 420 / 2023 राज् सैनी एवं अन्य बनान उत्तराखण्ड राज्य में मा0 एन0जी0टी0 द्वारा पारित आदेशों दिनांक 13.09.2023 के अनुपालन में Additional Factual & Action report.

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित प्रकरण के सन्दर्भ में जिलाधिकारी महोदय, के आदेश सं0- 248 / एन0जी0टी0-2023 दिनांक 10.08.2023 एवं बोर्ड के पत्रांक सं0- यूकेपीसीबी / एच0ओ0 / सा0- 183 -712 / 2023 / 832 दिनांक 03.10.2023 के अनुपालन में नडित जांच समिति के सदस्यों 1- प्रभागीय वनाधिकारी, वन प्रभाग, हरिद्वार 2- उप जिलाधिकारी, रुड़की 3- क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की के द्वारा दिनांक 21.10.2023 को उद्योग को निर्गत CTO एवं EC की शर्तों की अनुपालन के सम्बन्ध में उद्योग का संयुक्त निरीक्षण किया गया। पुनः दिनांक 31.10.2023 के जांच समिति के सदस्य क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की के द्वारा CTO एवं EC की शर्तों की अनुपालन के सम्बन्ध में उद्योग का निरीक्षण किया गया।

निरीक्षण आख्या तथा मा0 एन0जी0टी0 के आदेश दिनांक 13.09.2023 के अनुपालन में Additional Factual & Action Taken report निम्नवत् है:-

(A) पर्यावरणीय स्वीकृति (EC) की शर्तों की अनुपालन आख्या।

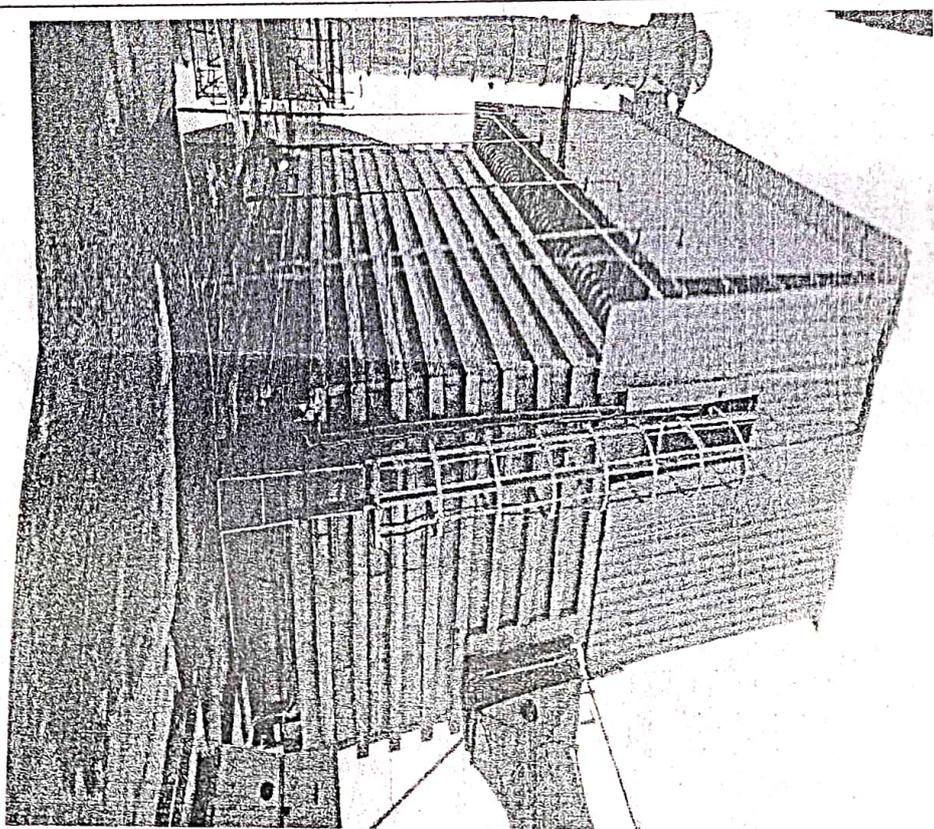
S.No	(A)SPECIFIC CONDITIONS	COMPLIANCE STATUS
i.	Cement grinding shall be carried out in closed circuit ball mill / Vertical roller mill and shall have a highly efficient bag filters.	<p data-bbox="837 1153 917 2121">Cement grinding is being carried out in closed circuit ball mill and highly efficient bag filters have been installed.</p>  <p data-bbox="119 1164 175 2105">Photograph of Vertical Roller Cement Mill.</p>

रु.





Photograph of Cement Bag House

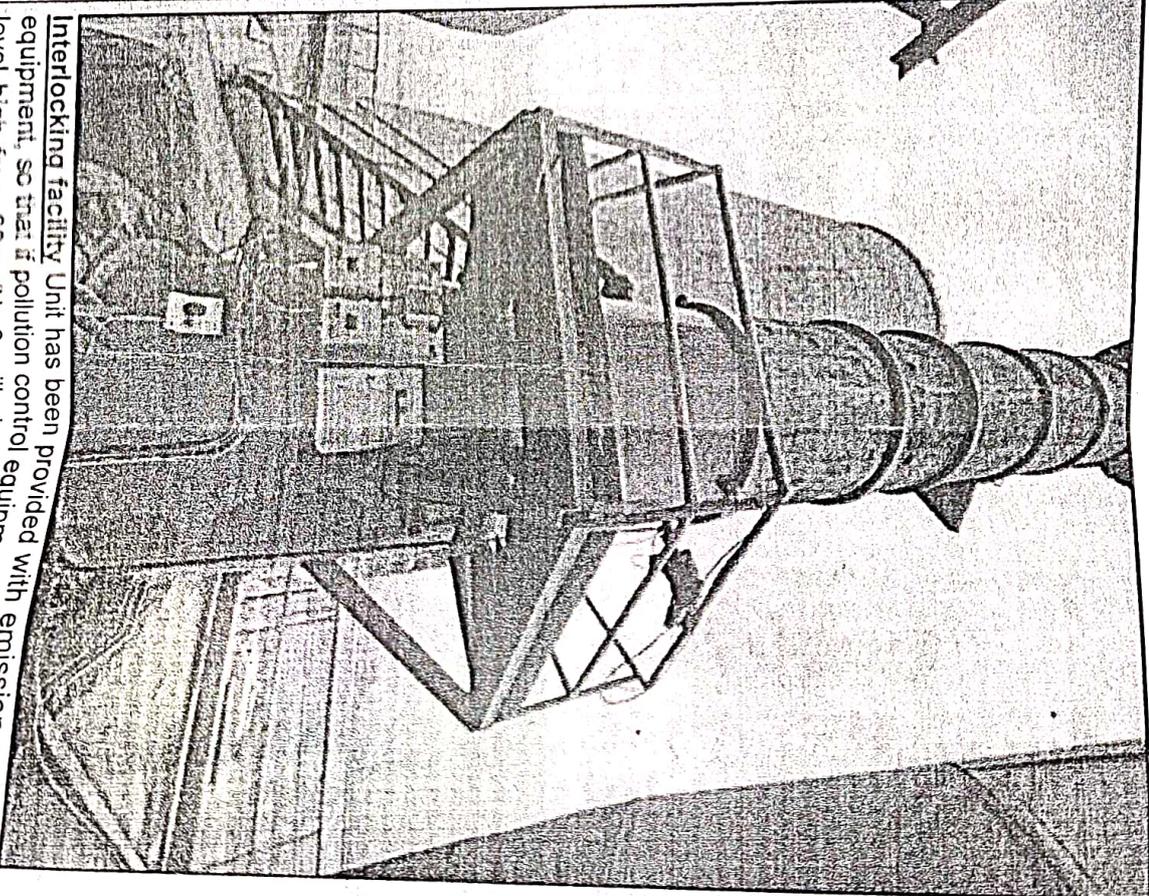


Opacity meter installed on cement mill vent stack for continues stack emission monitoring and mill vent stack attached with highly efficient bag filter.  
Photograph of Opacity meter installed on cement mill Stack-

ii. Continuous stack monitoring facilities to monitor gaseous emissions from all the stacks shall be provided to control emissions within 30mg / Nm<sup>3</sup> by installing adequate air pollution control system like the one bag filters, dust collectors etc. Interlocking facility shall be provided in the pollution control equipment so that in the event of the pollution control

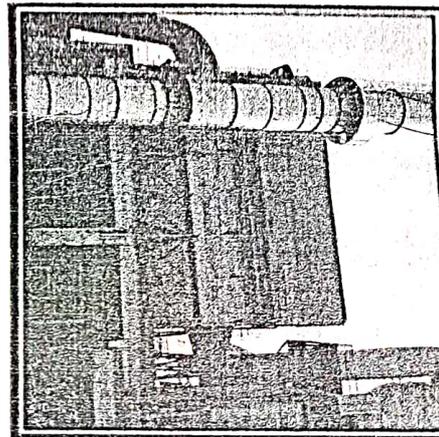
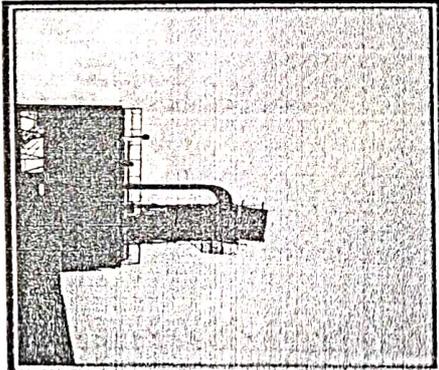
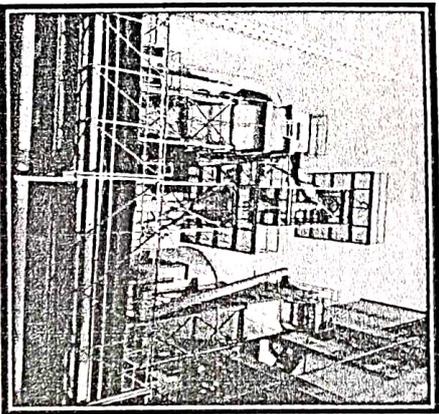
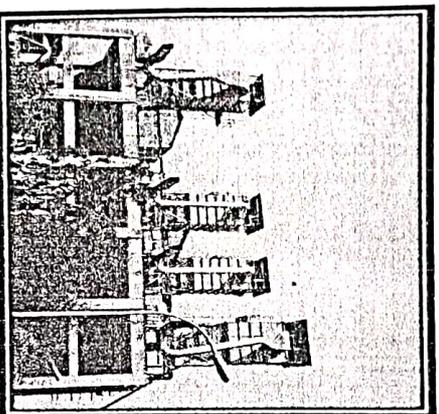
41

equipment so that in the event of the pollution control equipment not working, the respective unit (s) is shut down automatically.



Interlocking facility Unit has been provided with emission monitoring equipment, so that if pollution control equipment not working/ emission level high from 30mg/Nm<sup>3</sup> mill circuit feeding system will stop, then plant stopped automatically in sequence. The emission levels are well within the prescribed limits.

Photographs of Bag Filters



iii. Ambient air quality monitoring stations shall be set up as per statutory requirement in consultation with the UKPCB. Ambient air quality including ambient noise levels shall not exceed the standards stipulated under EPA or by the State authorities. Monitoring of ambient air quality and shall be carried out regularly in consultation with UKPCB and data submitted to the Ministry's Regional Office at Lucknow, CPCB and UKPCB regularly. The instruments used for ambient air quality monitoring shall be calibrated time to time.

Unit has provided Three No of Ambient Air Quality monitoring stations have been set up at various places in consultation with UKPCB

**Photographs of Ambient Air Quality monitoring stations-**

VRP6, C26, Nalliaridich, Road, Aamarbury, Gazi, Uttarakhhand, India

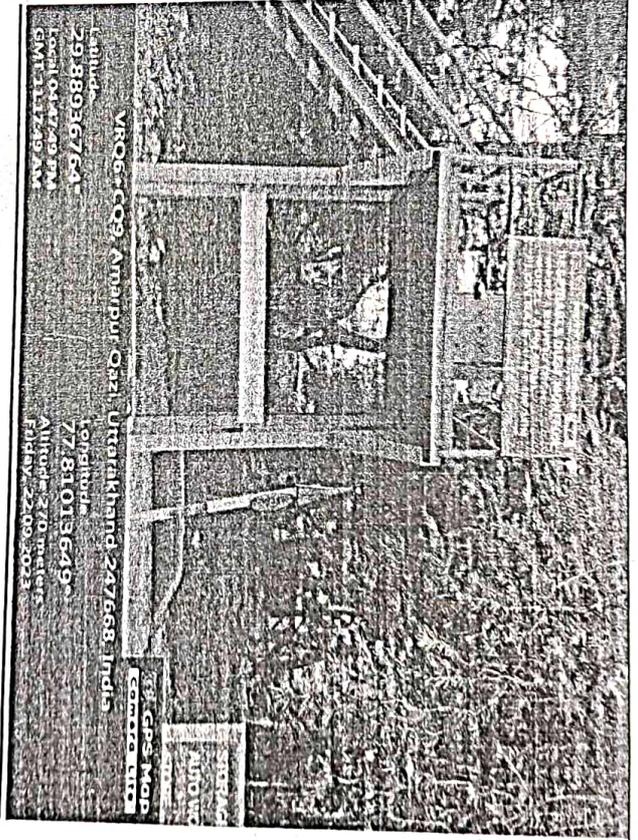
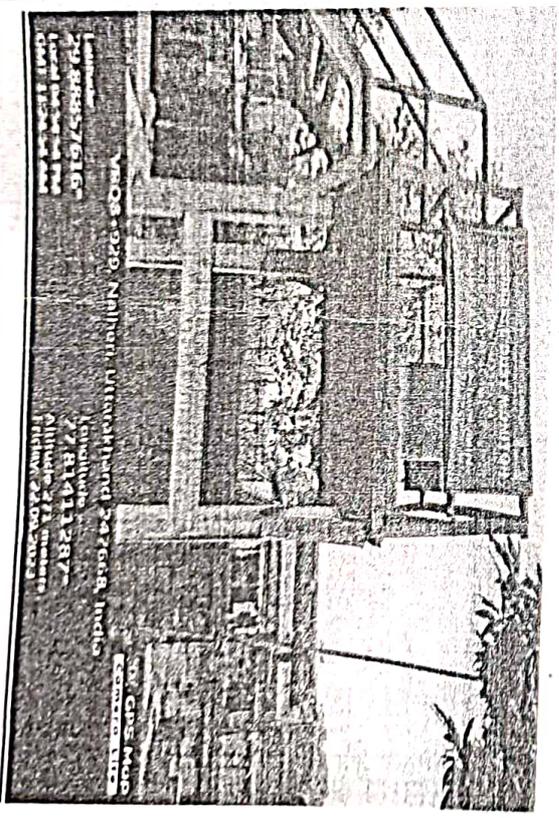
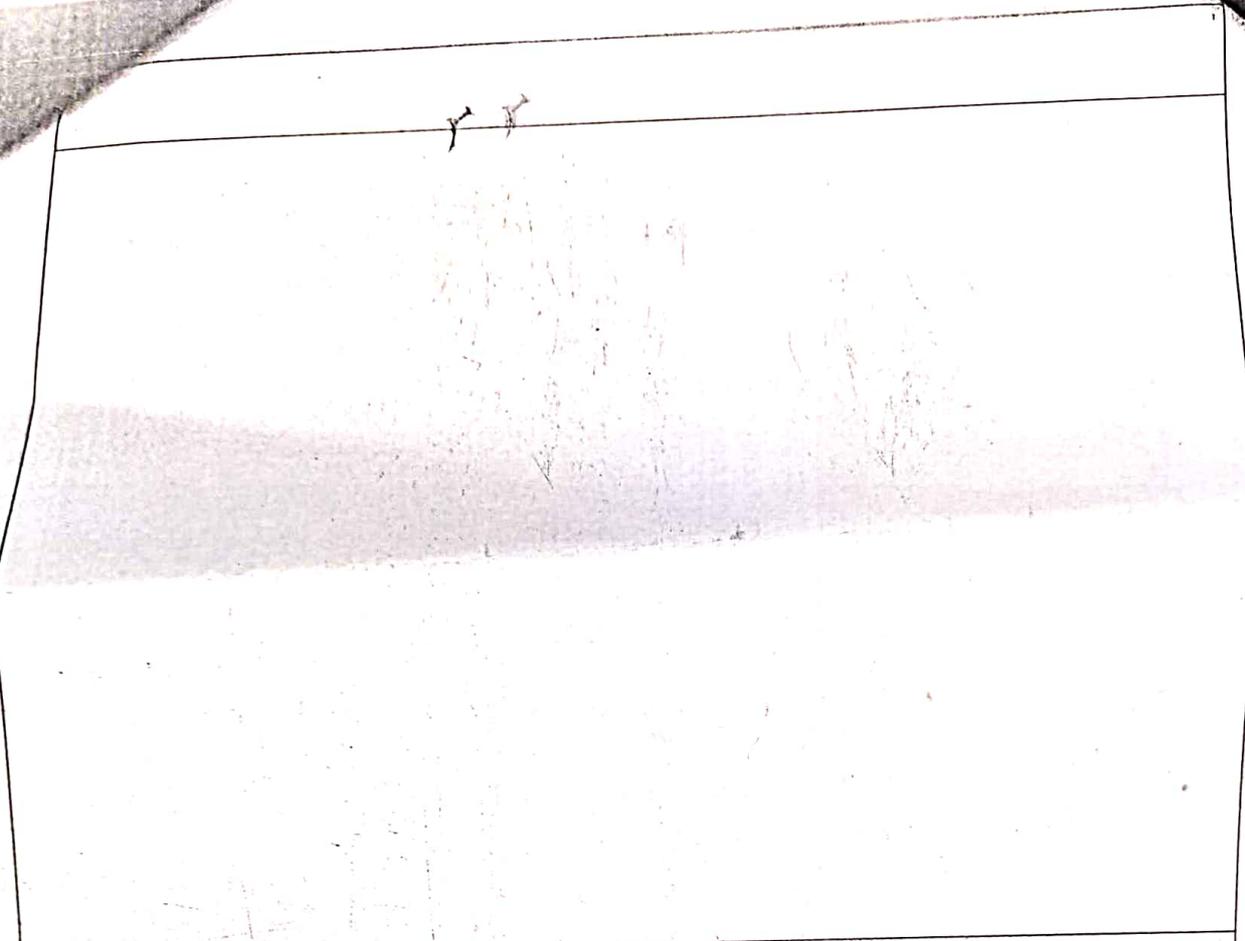
Latitude: 29.88658211°  
 Local OS: 14:28 PM  
 GMT: 11:44:23 AM

Longitude: 77.81000539°  
 Altitude: 270 meters  
 UTM: 270020E

GFB Map  
 2020-11-11

SK

✓



3<sup>rd</sup> Party Ambient Air Quality Monitoring Results

Location 1- Near Admin Block						
	PM 2.5	PM 10	SO2	NOx	CO	Report No
Std	60	100	80	80	2	
Limit	µg/m <sup>3</sup>	µg/m <sup>3</sup>	µg/m <sup>3</sup>	µg/m <sup>3</sup>	mg/m <sup>3</sup>	mg/m <sup>3</sup>
Month						
Apr-23	38.62	67.30	9.56	23.91	0.78	JME/A/031
May-23	39.14	68.21	9.69	24.33	0.79	JME/A/055
Jun-23	38.17	66.96	9.12	23.29	0.75	JME/A/029
Jul-23	30.14	54.11	9.05	22.42	0.73	JME/A/044
Aug-23	32.35	58.48	10.35	20.92	0.69	JME/A/021
Sep-23	30.17	53.10	6.80	17.39	0.58	JME/A/001

Location 2- Near Packing Plant Area						
	PM 2.5	PM 10	SO2	NOx	CO	Report No
Std	60	100	80	80	2	
Limit	µg/m <sup>3</sup>	µg/m <sup>3</sup>	µg/m <sup>3</sup>	µg/m <sup>3</sup>	mg/m <sup>3</sup>	mg/m <sup>3</sup>
Month						
Apr-23	36.66	63.33	10.04	21.59	0.78	JME/A/033
May-23	37.16	64.69	10.18	21.88	0.79	JME/A/057
Jun-23	36.95	62.58	10.01	20.99	0.75	JME/A/031
Jul-23	34.18	58.69	9.62	20.04	0.71	JME/A/046
Aug-23	36.30	60.91	9.10	22.54	0.69	JME/A/023
Sep-23	32.07	54.08	7.04	15.92	0.62	JME/A/003

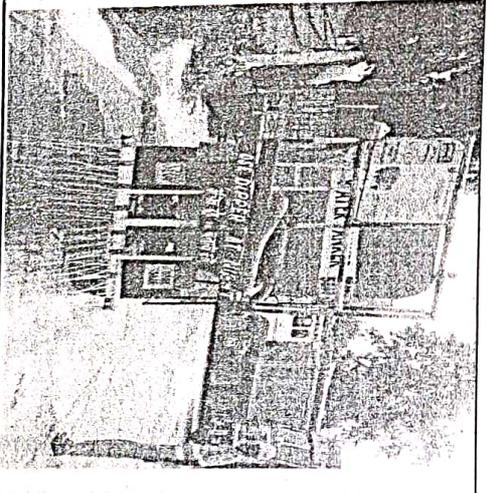
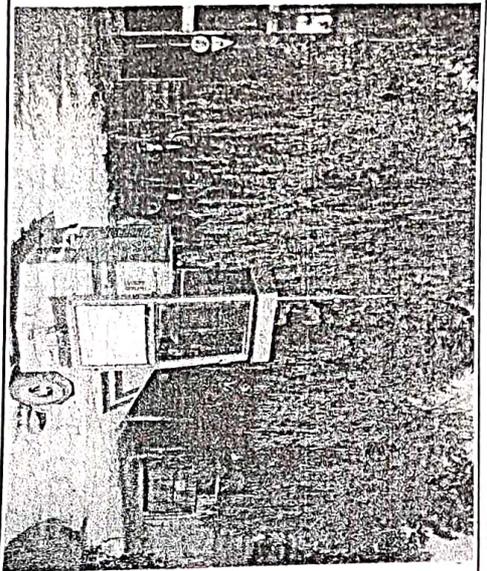
Location 3- Near Township						
	PM 2.5	PM 10	SO2	NOx	CO	Report No
Std	60	100	80	80	2	
Limit	µg/m <sup>3</sup>	µg/m <sup>3</sup>	µg/m <sup>3</sup>	µg/m <sup>3</sup>	mg/m <sup>3</sup>	mg/m <sup>3</sup>
Month						
Apr-23	32.08	57.46	9.34	21.05	0.72	JME/A/034
May-23	32.51	58.24	9.47	21.34	0.73	JME/A/058
Jun-23	31.08	56.02	9.08	20.55	0.71	JME/A/032
Jul-23	24.96	48.25	8.74	18.05	0.63	JME/A/047
Aug-23	27.26	51.95	9.19	19.42	0.68	JME/A/024
Sep-23	24.78	43.60	6.73	15.04	0.55	JME/A/004

Location 4- New Road Truck Parking Area						
	PM 2.5	PM 10	SO2	NOx	CO	Report No
Std	60	100	80	80	2	
Limit	µg/m <sup>3</sup>	µg/m <sup>3</sup>	µg/m <sup>3</sup>	µg/m <sup>3</sup>	mg/m <sup>3</sup>	mg/m <sup>3</sup>
Month						
Apr-23	37.94	60.53	10.39	22.51	0.78	JME/A/035
May-23	38.45	61.35	10.53	22.81	0.79	JME/A/059
Jun-23	37.96	59.69	10.08	21.12	0.76	JME/A/033
Jul-23	33.14	56.52	9.38	19.73	0.72	JME/A/048
Aug-23	35.81	58.20	9.07	20.38	0.75	JME/A/025
Sep-23	30.85	52.13	7.56	15.28	0.61	JME/A/005

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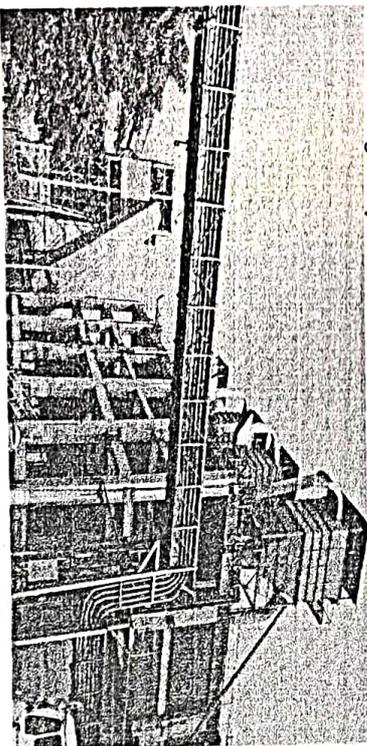
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3<sup>rd</sup> Party Ambient Noise Monitoring Results

	Apr-23		May-23		June-23		July-23		Aug-23		Sep-23	
	Day time	Night Time										
Prescribed Limits dB (A) Leq	75	70	75	70	75	70	75	70	75	70	75	70
Admin Block	64.8	55.4	66.3	56.7	66.8	56.9	66.1	56.4	65.6	55.3	63.7	53.5
Near Village Jhalgarh	55.9	43.1	52.1	41.8	51.6	41.5	51.4	41.3	50.8	40.6	51.6	41.9
Store Yard	71.9	69.5	70.0	68.2	66.4	64.6	66.1	64.3	66.7	64.5	67.2	65.4
Annapurana Building	52.5	42.3	53.3	42.9	53.1	42.6	52.8	42.4	52.4	42.1	52.8	42.4
Minimum	52.2	42.3	52.1	41.8	51.6	41.5	51.4	41.3	50.8	40.6	51.6	41.9
Maximum	71.9	69.5	70.0	68.2	66.8	64.6	66.1	64.3	66.7	64.5	67.2	65.4

IV. Secondary fugitive emissions shall be controlled within the prescribed limits and regularly monitored. Guidelines / Code of Practice issued by the CPCB in this regard shall be followed. Data on fugitive emissions shall be submitted to the Ministry's Regional Office at Lucknow, CPCB and UEPPCB regularly



V. The company shall install adequate dust collection and extraction system to control fugitive dust emissions at loading / unloading points and at all the transfer points. Bag filters shall be provided to clinker hopper, cement silo, fly ash silo, elevator, packer, cement transport equipment etc. to reduce fugitive emissions. The fugitive emissions during loading and unloading shall be suitably controlled. Fugitive dust emissions from ball mill and storage areas shall be collected in bag filters and recycled back to the process. Storage of raw material shall be in closed roof sheds. Water sprinkling arrangement shall be made in the raw material stockyard and cement bag loading areas.

Unit has provided Secondary fugitive emissions are being controlled and being monitored monthly by own and MoEF /NABL Approved Lab. Plant location wise third party monitoring results enclosed (SPM in  $\mu\text{g}/\text{m}^3$ ).  
Third Party Fugitive Monitoring Results given as below and monitoring reports attached as.

FUGITIVE EMISSION MONITORING				
Parameter	LOCATION NO.1	LOCATION NO.2	LOCATION NO.3	LOCATION NO.4
STD Limit	5000	5000	5000	5000
April-23	712	1196	662	1412
May-23	915	1201	768	1422
June-23	914	1199	766	1421
July-23	766	1022	547	1352
August-23	792	1104	610	1483
Sep-23	708	1015	562	1334
Minimum	708	1015	562	1334
Maximum	915	1201	768	1483
Average	801	1123	652	1404

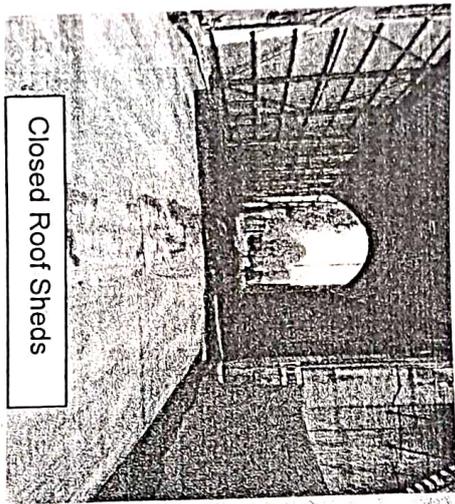
Unit has provided committed to followed any guideline issued by CPCB - All emission monitoring data submitted to concerned officials on quarterly basis/quarterly report.

Bag filters has been installed to control fugitive dust emissions at loading / unloading points and at all the transfer points. Bag filters have been provided for clinker hopper, cement silo, fly ash silo, elevator, packer, cement transport equipment etc. to reduce fugitive emissions. The fugitive emissions during loading and unloading are suitably controlled by water sprinkling. Fugitive dust emissions from ball mill and storage areas are captured/ collected in bag filters and are recycled back to the process. For storage of Clinker and Fly Ash, RCC Silos have been constructed. For storage of gypsum and wet fly ash sheds have been provided. Water sprinkling arrangement has been provided in storage yard and on roads. Photographs of Silo, storage area, water sprinkler, sweeping machine and water tanker are enclosed.

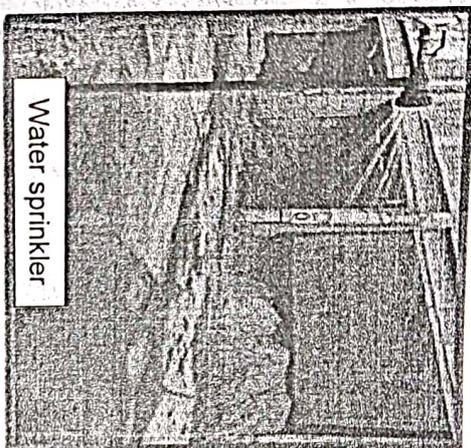
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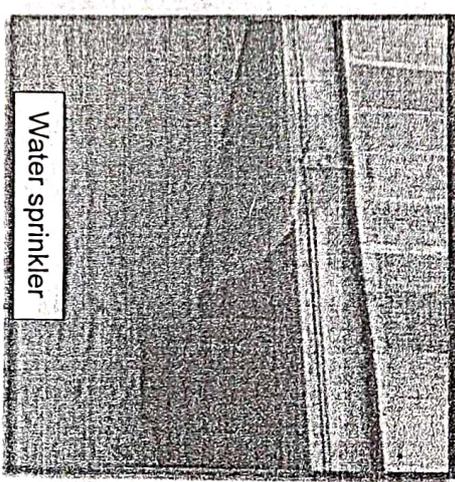
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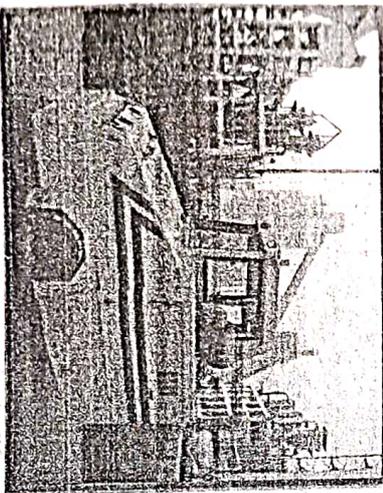
Closed Roof Sheds



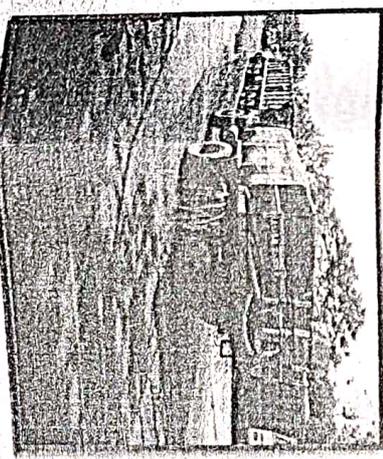
Water sprinkler



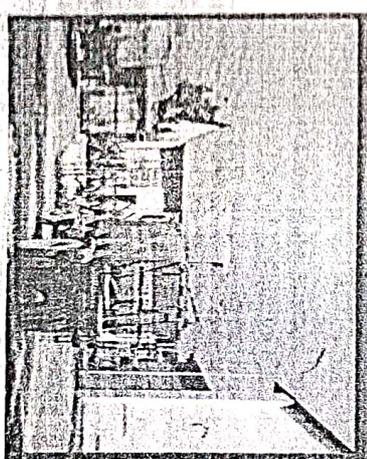
Water sprinkler



Sweeping machine



Water Spray at Truck Yard

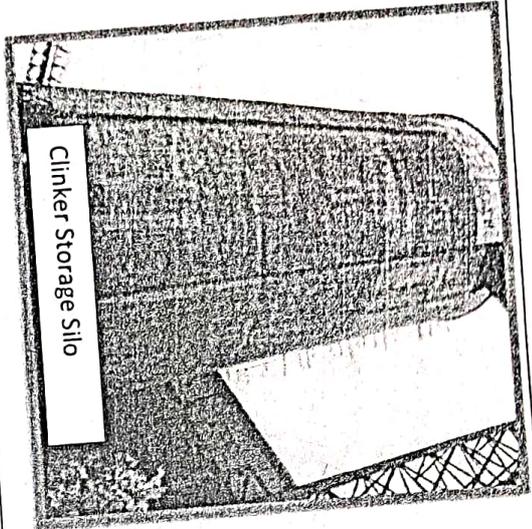


Water Spray in side Plant

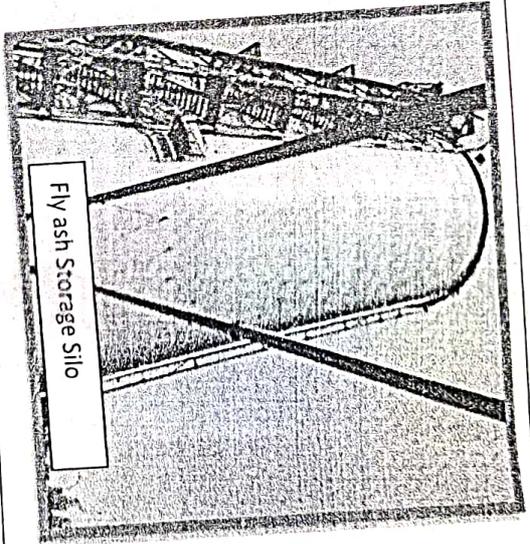
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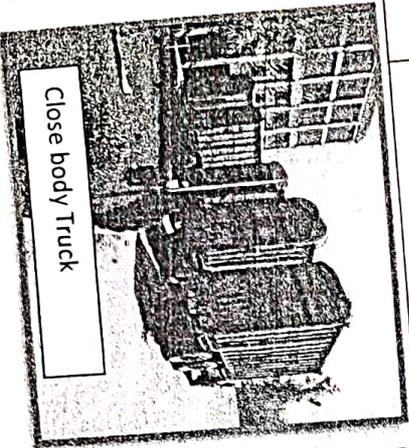
Clinker Storage Silo



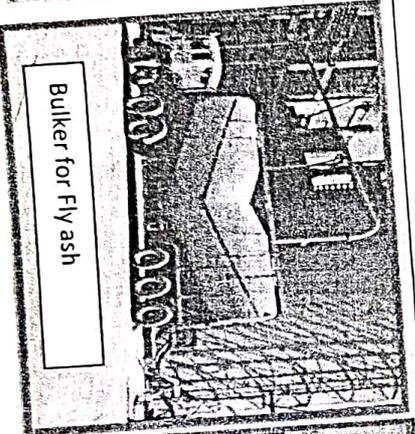
Fly ash Storage Silo

VI. Efforts shall be made to reduce impact of the transport of the raw materials and products on the surrounding environment including agriculture land. All the raw materials including fly ash shall be transported in the closed containers only and shall not be overloaded. Vehicular emissions shall be frequently monitored.

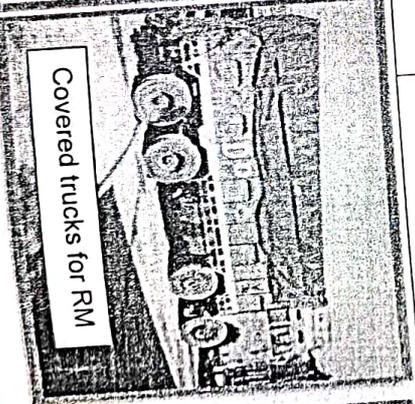
Unit has provided as Raw material including fly ash, used is being transported in closed containers / bulkers / closed body or covered trucks to avoid adverse impact on the surrounding environment.



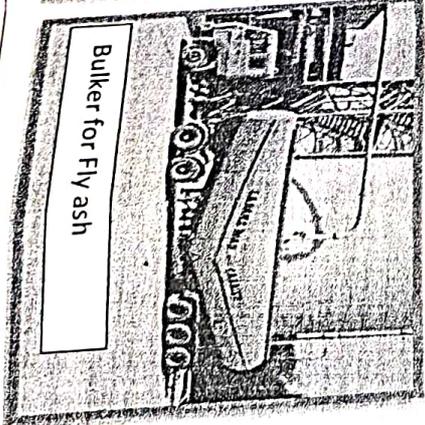
Close body Truck



Bulker for Fly ash



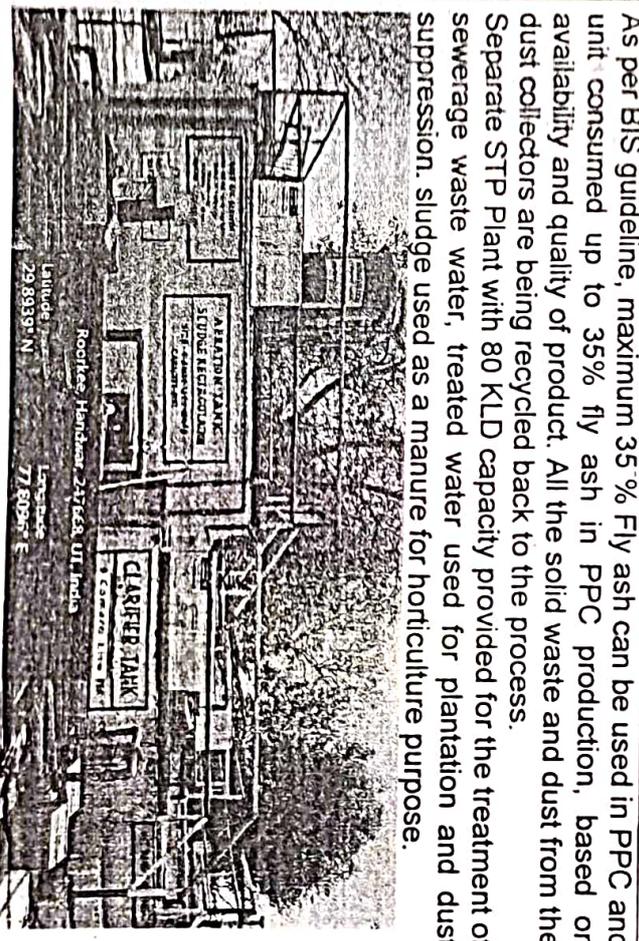
Covered trucks for RM



Bulker for Fly ash

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<p>vii.</p> <p>As proposed, transport of raw materials and end product shall be done to the maximum extent by railway for longer distance to reduce the congestion on the road and vehicular pollution. The clinker shall be transported by road from H.P. and by rail from Rewa, M.P. Fly ash from Haryana shall be transported in closed bulk tankers and stored in fly ash silo. Gypsum shall be transported in trucks and stored in sheds. Coal shall also be stored in covered sheds. Approximately, 918 trucks / day will move from Panipat / Yamunanagar to project site and back.</p>	<p>As far as possible maximum use of railway, transport is being ensured for longer distances to reduce the congestion on the road and vehicular pollution. Fly ash is being transported in bulkers and stored in silos. Clinker is being transported by road and rail. Gypsum is being transported in covered trucks and stored in covered sheds. On an average 200 number of trucks per day moves for material handling to the plant site and back in the period of April 2023 to September 2023.</p>
<p>viii.</p> <p>Total ground water requirement for cooling and drinking purpose shall not exceed 500 m<sup>3</sup> / day. No liquid effluent shall be generated due to adoption of dry grinding process. 'Zero' effluent discharge shall be maintained. Domestic sewerage shall be treated in septic tank followed by soak pit.</p>	<p>Water requirement for cooling and drinking purpose is not exceeding 320 m<sup>3</sup> / day. Unit obtained Ground water Withdrawal NOC from CGWA with 320 KLD Capacity. In the period of April 23 to Sep 23, water consumption is 214.8 m<sup>3</sup>/day (approx.). No liquid effluent is generated due to adoption of dry grinding process. 'Zero' effluent discharge is being maintained. Domestic sewerage of township &amp; plant is treated in STP Plant and treated water used for plantation and dust suppression purpose. Water consumption details are enclosed.</p>
<p>ix.</p> <p>'Permission' for the drawl of 500 m / day ground water from bore wells shall be obtained from State Ground Water Board / Central Ground Water Authority (SGWB / CGWA).</p>	<p>NOC from CGWA (320 KLD) has been obtained for the drawl of ground water from bore wells.</p>
<p>x.</p> <p>Efforts shall be made to use fly ash maximum in making Pozzollona Portland Cement (PPC). All the solid waste including dust from collectors shall be properly recycled and reutilized in the process itself. No solid waste shall be disposed anywhere else. Domestic sewerage shall be composted and used as manure for horticulture.</p>	<p>As per BIS guideline, maximum 35 % Fly ash can be used in PPC and unit consumed up to 35% fly ash in PPC production, based on availability and quality of product. All the solid waste and dust from the dust collectors are being recycled back to the process. Separate STP Plant with 80 KLD capacity provided for the treatment of sewerage waste water, treated water used for plantation and dust suppression. sludge used as a manure for horticulture purpose.</p>  <p>Latitude: 29.8930° N Longitude: 77.8295° E Roofline: Handmade 2176x8, U/I India</p>

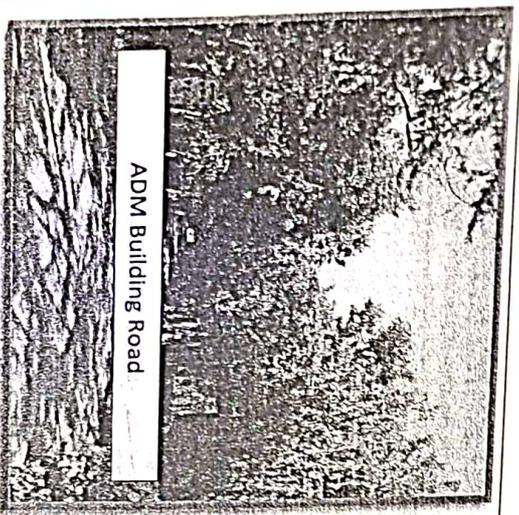
<p>xi.</p> <p>As proposed, green belt shall be developed in at least 33% area in and around the proposed</p>	 <p>Although the unit has developed green belt on the premises but green belt does not have three rows everywhere. The unit has been advised to plant more trees to develop proper three rows green belt on the premises. Unit have planted 310 trees in the period from April 2023 to September 2023.</p>
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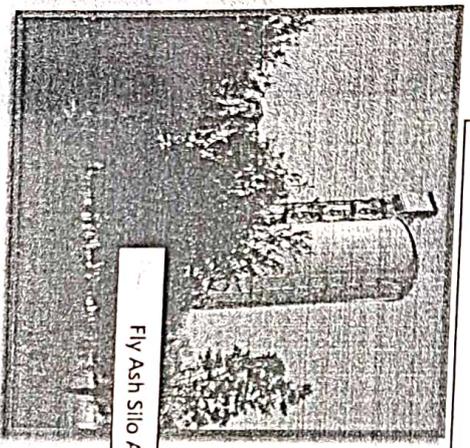
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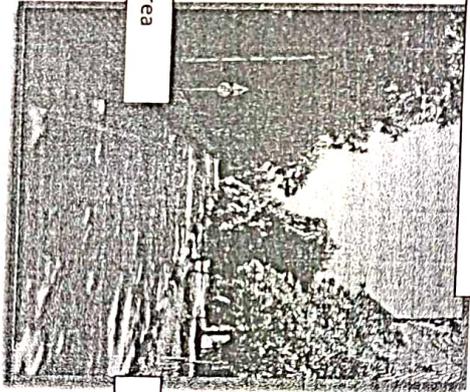
Photographs of Green Belt Development



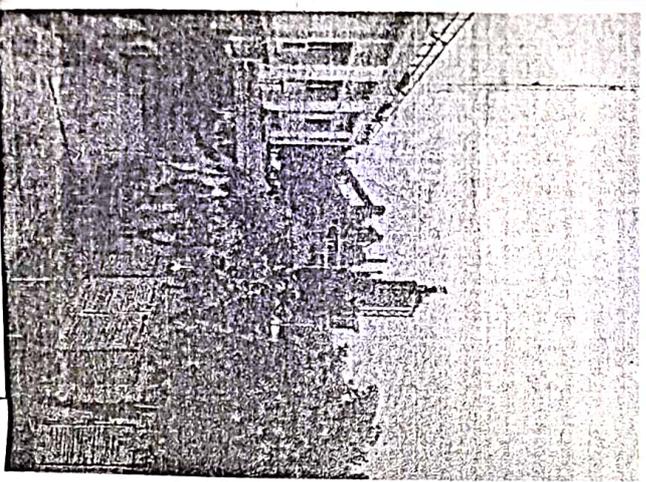
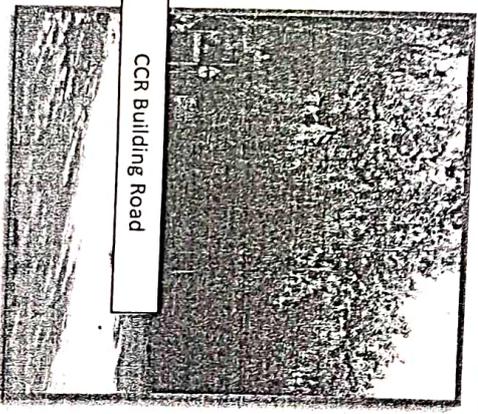
ADM Building Road



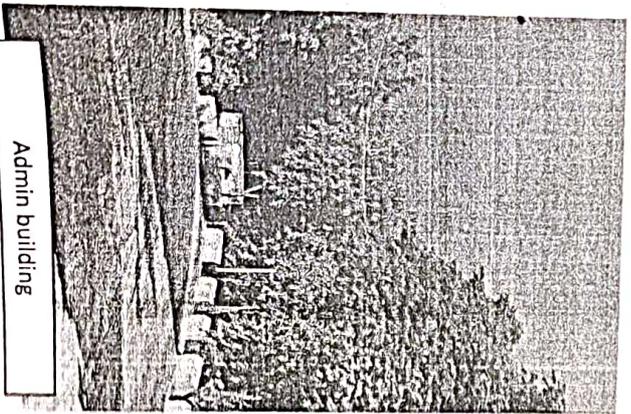
Fly Ash Silo Area



CCR Building Road



Raw Material Yard Road



Admin building

Unit has provided All applicable recommendations made in the CREP for cement grinding unit are being implemented. CREP compliance with applicable points:

Unit has provided All applicable recommendations made in the CREP for cement grinding unit are being implemented. CREP compliance with applicable points:

<p>xiv. Necessary other statutory clearances from other concerned Departments including 'No Objection Certificate' from the UKPCB shall be obtained prior to commencement of construction and / or operation.</p>	<p>Unit shall be completed unit take prior permission form the UKPCB if any project and construction activity has been proposed. At Present unit have valid Consent to operate from the Uttarakhand pollution Control Board Vide letter No-UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019 valid up to 31.03.2024.</p>
<p>xv. The company shall provide housing for construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.</p>	<p>At the time Construction phase of the project is completed and plant is in operation, hence stipulated condition is not applicable now.</p>
<p><b>B. GENERAL CONDITIONS</b></p>	
<p><b>COMPLIANCE</b></p>	
<p>i. The project authorities must strictly adhere to the stipulations made by the Uttaranchal Environmental Protection and Pollution Control Board (UEP &amp; PCB) and the State Government.</p>	<p>The stipulations made by the Uttarakhand Environmental Protection and Pollution Control Board (UEP&amp;PCB) and the State Government are being strictly adhered to.</p>
<p>ii. No further expansion / modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.</p>	<p>Unit is committed for No further expansion in the plant without prior approval of the Ministry of Environment and Forests.</p>
<p>iii. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management, Handling &amp; Transboundary Movement) Rules, 2008.</p>	<p>Unit properly Comply the Hazardous Wastes (Management, Handling &amp; Trans boundary Movement) Rules, 2016. Hazardous Waste Annual Return (Form-IV) submitted by the unit before 30<sup>th</sup> June in every year to the Uttarakhand Pollution Control Board.</p>
<p>iv. The project proponent shall also comply with safeguards recommended in the EIA / EMP Report.</p>	<p>Hazardous waste Annual Return of FY 2022-23 (Form-IV) attached as Annexure-14 Consent to operate from the UEP&amp;PCB has been obtained with letter no UEPPCB/HO/Con-J-43/2019/610 on dated 24.08.2019 is valid up to 31.03.2024.</p> <p>The safeguards recommended in the EIA / EMP Report i.e. Measures to control water pollution, Air pollution, noise pollution, development of green belt area, measures for health hazard &amp; environment monitoring are being complied.</p>
<p>v. The project authorities shall set up a separate environment management cell for effective implementation of all the above stipulations under control of Senior Executive.</p>	<p>A separate environmental management cell for effective implementation of all the above stipulations under control of Senior Executive has been established at the unit.</p>

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<p>xiii. Rain water harvesting measures shall be adopted. The Company must also harvest the rain water from the roof tops storm water drains to recharge the ground water and use the same water for the various activities of the project to conserve fresh water.</p>	
	<p>The unit has adopted Rainwater harvesting System 04 nos. of rainwater harvesting pit prepared and connected with drain system. Two nos of ponds also made. One in plant and another in township used as surface water receiver.</p>
<p>2. Cement Plants located in critically polluted or urban areas (including 5 Km distance outside urban boundary) will meet 100 mg / Nm<sup>3</sup> limit of particulate matter by December 2004 and continue working to reduce the emission of particulate matter to 50 mg / Nm<sup>3</sup></p>	<p>shall do the following to meet the standards:</p> <ul style="list-style-type: none"> <li>• Augmentation of existing Air Pollution Control Devices – by July, 2003.</li> <li>• Replacement of existing Air Pollution Control Devices – by July, 2004</li> </ul> <p>Our Plant Located in Notified Industrial Area.</p>
<p>6. The Cement industries will control fugitive emissions from all the raw material and products storage and transfer points by December 2003. However, the feasibility for the control of fugitive emission from limestone and coal storage areas will be decided by the National Task Force (NTF). The NTF shall submit its recommendations within three months.</p>	<p>Fugitive Emissions is controlled by bag filters for raw material handling, raw material &amp; product storage and at transfer points. Daily sweeping machine used for housekeeping and used water tanker for water spraying.</p>
<p>8. After performance evaluation of various types of continuous monitoring equipment and feedback from the industries and equipment manufacturers, NTF will decide feasible unit operations / sections for installation of continuous monitoring equipment. The industry will install the continuous monitoring systems (CMS) by December 2003.</p>	<p>We have already installed the online continuous stack emission monitoring equipment (opacity meter) for stack emissions monitoring.</p>

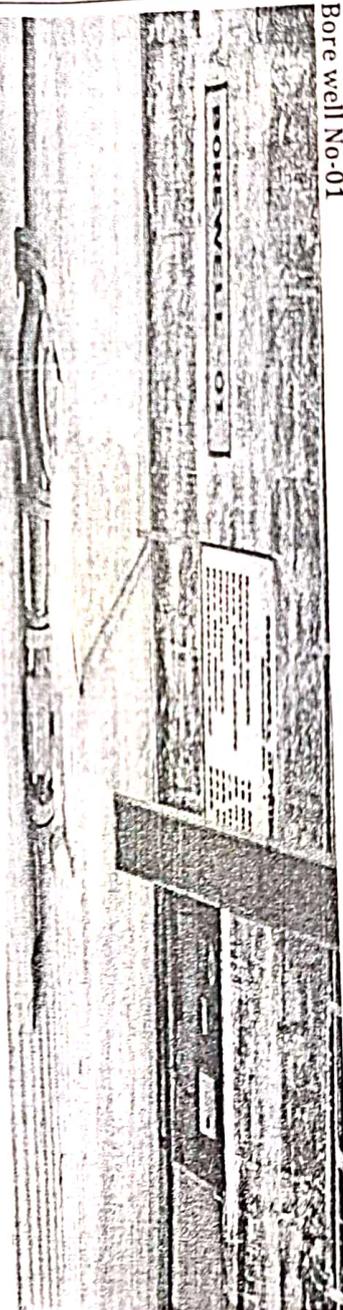
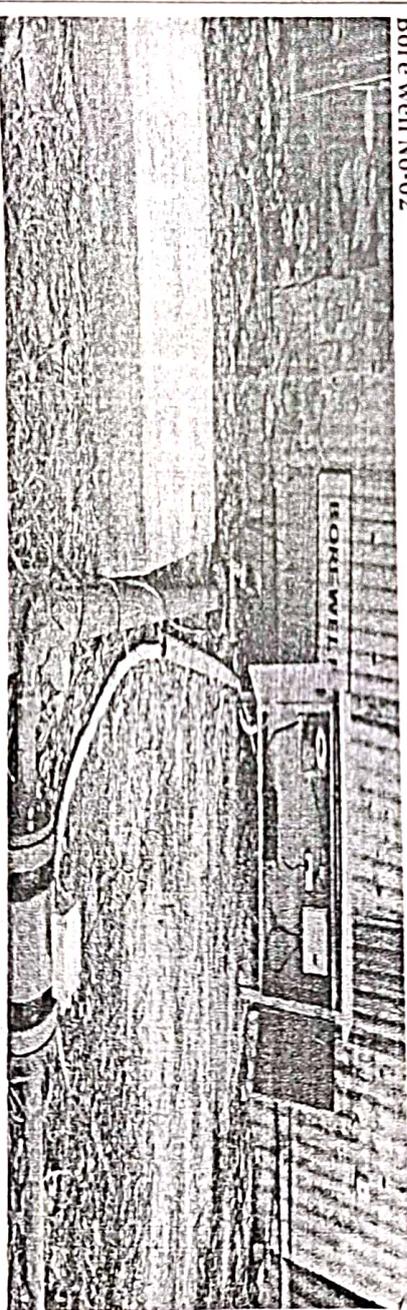
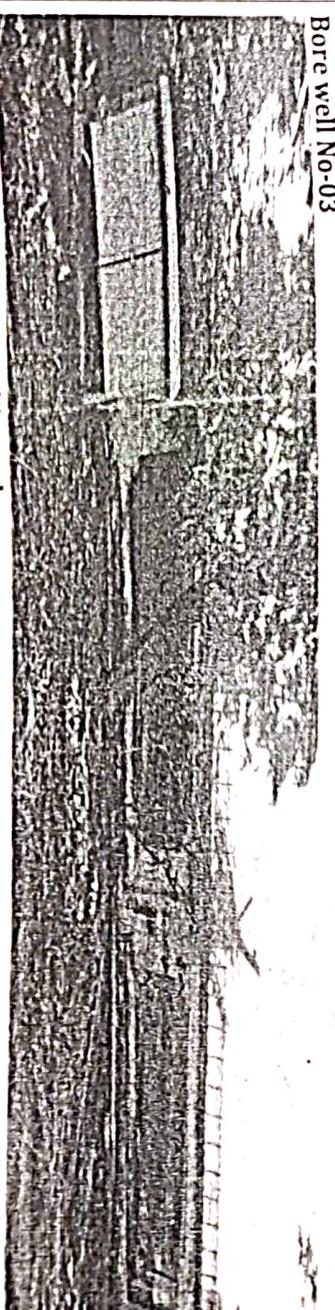
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<p>vi. As mentioned in the EIA / EMP, Rs 9.73 Crores and Rs 2.03 Crores kept towards capital cost and recurring cost / annum for environmental pollution control measures shall be judiciously used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule to comply with all the conditions stipulated herein shall be submitted to the Ministry's Regional Office at Lucknow m/ CPCB / UEKPCB. The funds so provided shall not be diverted for any other purposes.</p>	<p>The Budget is exclusively used for pollution control and Environment Management activities and not diverted for any other purpose. The proposed environment recurring cost for FY 2023-24: 206.5 Lac and Actual environment recurring cost for half year is 173.38 lac. Unit is committed to judiciously use of environment expenditure &amp; funds of environment protection measures will not be diverted for any other purpose.</p> <p>Actual environment recurring cost FY 2023-24 (Period April 23-Sep 23) and proposed in year 2023-24 are enclosed herewith as-</p>
<p>vii. The Regional Office of this Ministry at Lucknow / CPCB / UKPCB shall monitor the stipulated conditions. A six monthly compliance status report and the monitored data along with statistical interpretation shall be submitted to them regularly.</p>	<p>Six monthly compliance status reports and the monitored data along with statistical interpretation are being submitted regularly to the concerned authorities.</p>
<p>viii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the UEP&amp;PCB / Committee and may be seen at Website of the Ministry of Environment and Forests at <a href="http://envfor.nic.in">http://envfor.nic.in</a>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional Office at Lucknow.</p>	 <div data-bbox="590 1422 853 1915" style="border: 1px solid black; padding: 5px;"> <p>Condition is already complied public notice was realised on dated 19.11.2008 in Amar Ujala &amp; 20.11.2008 in Dainik Jagran</p> </div> <p>The plant has already been commissioned on 2<sup>nd</sup> Jan' 2010.</p>
<p>ix. The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work, if any.</p>	<p>The plant has already been commissioned on 2<sup>nd</sup> Jan' 2010.</p>

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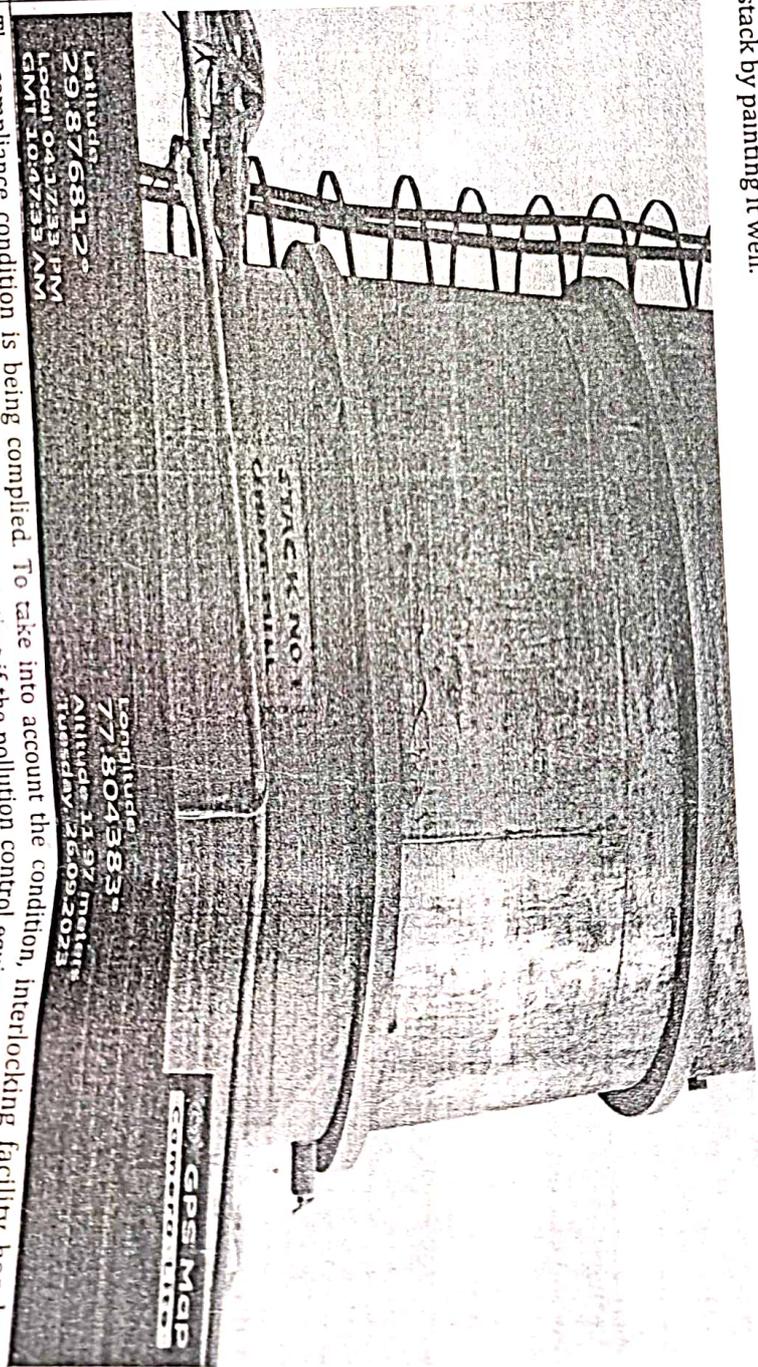
S.N.O	SPECIFIC CONDITIONS	STATUS OF COMPLIANCE
1	The applicant shall provide ISI mark water meter to each supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under section -3 of cess.	Compliance condition is being complied. As per CGWA NOC Unit have three Bore wells. Digital flow meter installed at each bore wells outlet point with proper telemetry system. Bore well No-01  Bore well No-02  Bore well No-03 
2	The applicant shall submit audited balance sheet of the unit at the end of	Bore wells Flow Meters has calibrated. Audit Balance sheet submitted in UKPCB Roorkhee office

submitted by the applicant could assessed.

The applicant shall provide ports in the chimney /stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emission and the same shall be open for inspection and use at all times by the board's staff. The chimney / stack attached to various sources of emission shall the designated by numbers such as S-1, S- 2 etc. and these shall be painted displayed to facilitate identification.

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Compliance condition is being followed. Our unit has only one working Process stack which is connected to the bag filter and we have provided port holes in the stack as per cpqb guidelines for monitoring emissions. For ease of identification, we have named the chimney associated with the emission source as S-1 and shown the stack by painting it well.



The compliance condition is being complied. To take into account the condition, interlocking facility has been provided with emission monitoring equipment, so that if the pollution control equipment is not working and the emission level exceeds 30 mg/Nm3, the mill circuit feeding system is shut down, the plant Turns off automatically.

Complying.

Unit has complying the conditions. Noise monitoring have been done by MoEF approved laboratory on quarterly basis to ensure noise level standards. Unit have displayed actual noise level in the work zone area with control measures.

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The industry shall ensure interlocking of air pollution control devices and production processes.

Solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water / soil etc. does not take place.

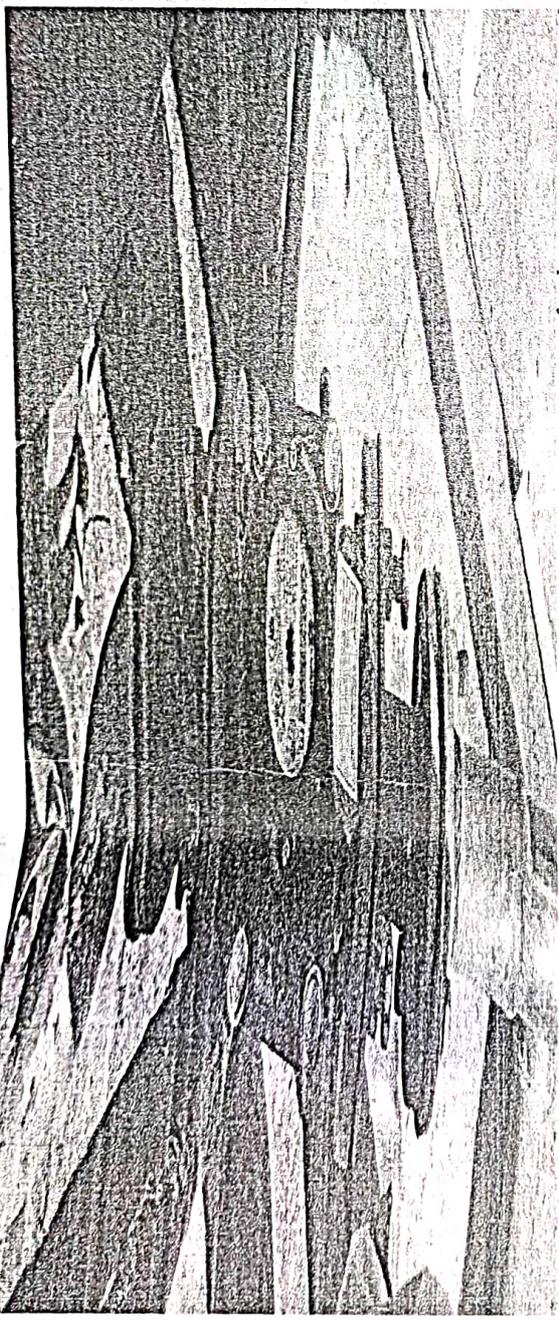
The industry shall take adequate measure to control of noise from its own source so as to comply with the

7	The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.	Although the unit has developed green belt on the premises but green belt does not have three rows everywhere. The unit has been advised to plant more trees to develop proper three rows green belt on the premises. Unit have planted 310 trees in the period from April 2023 to September 2023.
8	The industry shall strictly adhere with the specific and general condition issued with CCA order. Any violation of stipulated condition may attract legal action under the provisions of water Act, Air Act and Environment (Protection) Act and rules made there under.	Complying.
9	The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.	Complying as per the conditions, unit has ensures that there is proper operation/maintenance of bag filters.
10	Unit shall ensure manifest system in form-10 of Hazardous and Other Waste Rules, 2016 while disposing hazardous waste.	Unit has taking agreement with authorized recycler and fulfil Form-10 as per HWMI rules, 2016 while disposing hazardous waste and submitted the same at UKPCB RO Office Roorkee.
11	Hazardous Waste should not to be stored beyond a period of 90 days.	The conditions of Unit have already take agreement with authorized recycler for complied this conditions. The unit has strictly followed the condition Hazardous Waste has not been stored beyond a period of 90 days.
12	The industry situated near by the river Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.	Unit is installed STP (Cap: 80KLD) for domestic water treatment and treated water used for water spray on road and horticulture purpose. Zero water discharge from the plant in water stream or water bodies.
13	The unit shall adopt proper measures to control fugitive emission from manufacturing process.	As per the conditions of compliance the unit has very strictly followed the condition has been installed high efficiency bag filter at every transfer point & water sprinkler at storage area also daily water spray on the road for Control of fugitive emission.
14	Unit should upgrade STP to achieve norms as prescribed in serial no.2 (iv).	Unit has been installed 80KLD STP for domestic sewage water treatment. This STP is capable to Tertiary treatment of waste water to achieved prescribed norms.
15	The unit shall strictly comply with the provisions of Water, Air & Environment (Protection) Acts & Rule/Notifications made thereunder.	Unit is committed for following of Water, Air & Environment (Protection) Acts & Rule/Notifications.
S.No.	(A) GENERAL CONDITIONS	STATUS OF COMPLIANCE
1	The applicant shall get analyse the sample of effluent / emission / hazardous wastes at least once in a three month from the laboratory	Unit has been conducted annual contract with MoEF approved laboratory for environment monitoring and testing. Monitoring Reports submitted to UKPCB every quarter with CTO Compliance.

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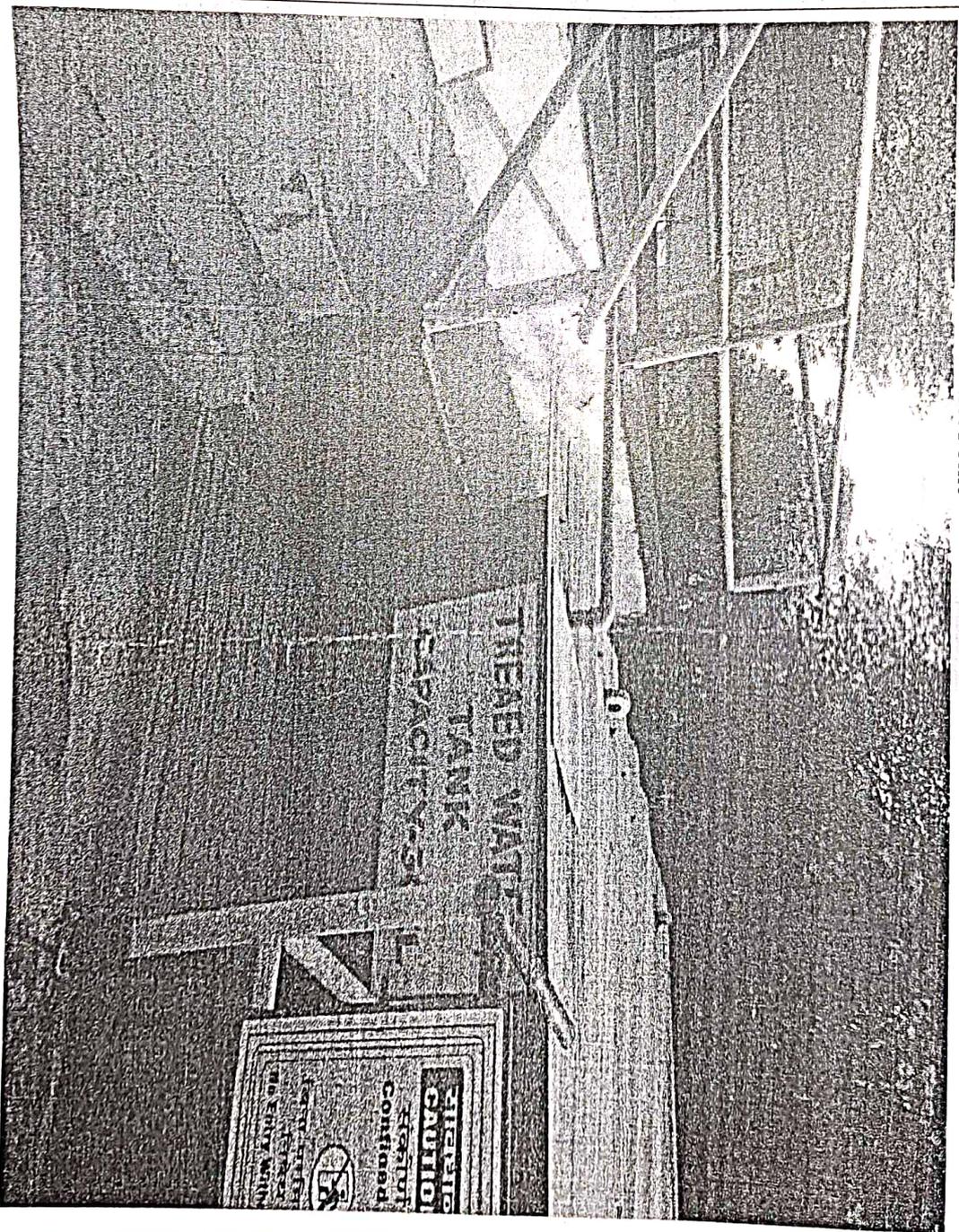
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<p>recognized by the MoEF and shall report to the UEPPCB.</p>	
<p>2 The applicant shall however, not without the prior consent of the board bring in to use any new altered out let for the discharge of effluent of gases emission or sewage waste from the unit.</p>	<p>Unit is committed for complied stipulated condition.</p>
<p>3 Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.</p>	<p>Water flow meter installed at the final discharge point for measurement. Total treated water from STP is used in plantation and water spray on road.</p> 
<p>4 The applicant shall strictly comply with condition of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time is found that the industry is not compliance with stipulated condition or any further direction / instruction by the board, legal action shall be initiated against applicant The applicant shall maintain good housekeeping, All valves / pipes / drains etc. must be leak-proof.</p>	<p>Complying. Unit has maintaining housekeeping at plant premises.</p>

The industry shall provide uninterrupted entry to the STP's /ETP's inlet and outlet point, Air Pollution Control equipment and stack for smooth sampling /monitoring of pollution control Measures.

Unit have made proper platform for safe entry to STP inlet or outlet point.  
**Safe Platform Provide at STP Outlet Point-**



Safe Platform Provided at Stack Sampling Point-

SK

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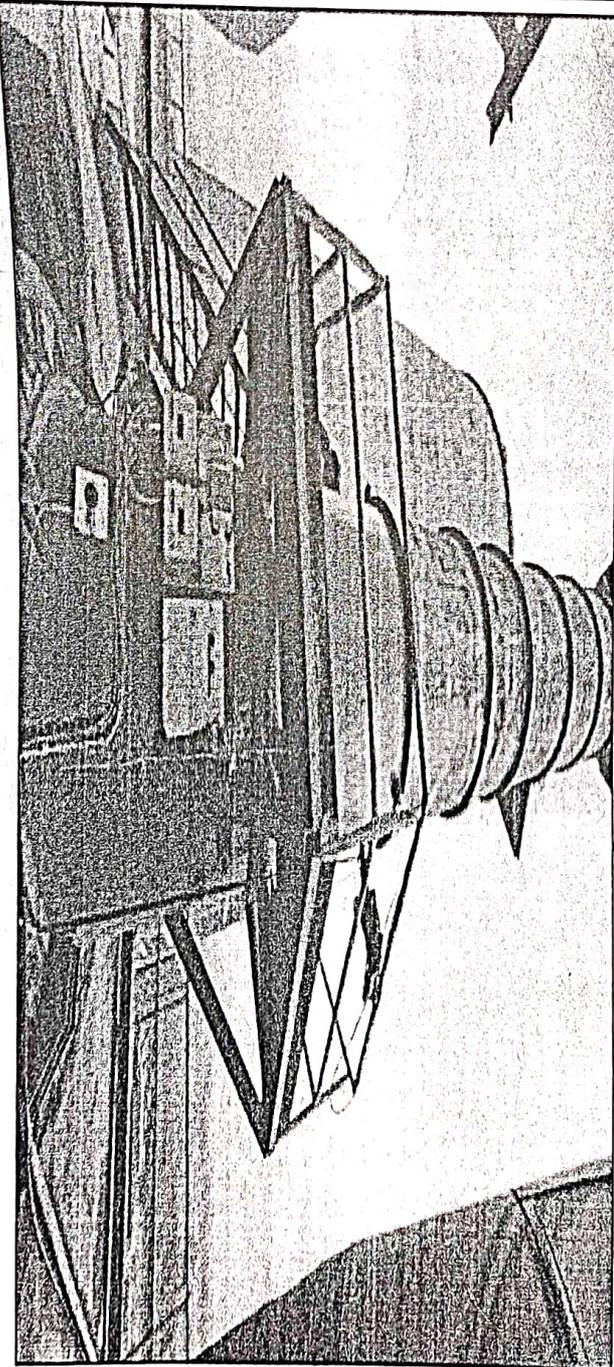
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Information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the process connected to it shall be stopped with immediate effect.

The industry shall operate in a manner so that all emission be emitted through designated chimney / stack only.

Unit has prepared a cement mill stack for emissions with maintain height 45 meter from ground floor.



Complying.

In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the immediate effect and such information shall be reported to board's office. The industry shall be liable to pay compensation also in such as decided by the competent Authority.

Unit has committed for apply before the 60 days of expiry of CCA or any change in production types/ Production capacity / manufacturing process / capacity enhancement

The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ Production capacity / manufacturing process / capacity enhancement etc. or any change in

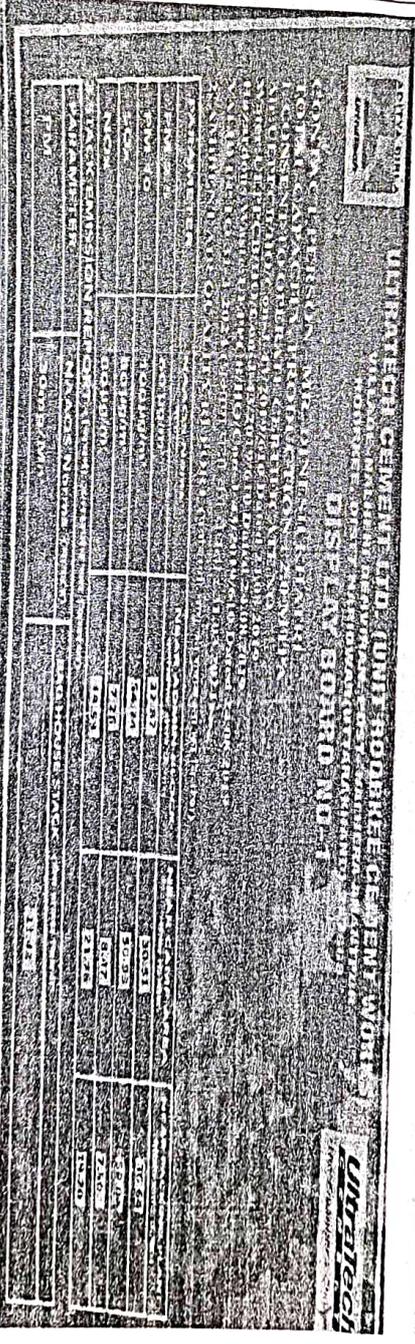
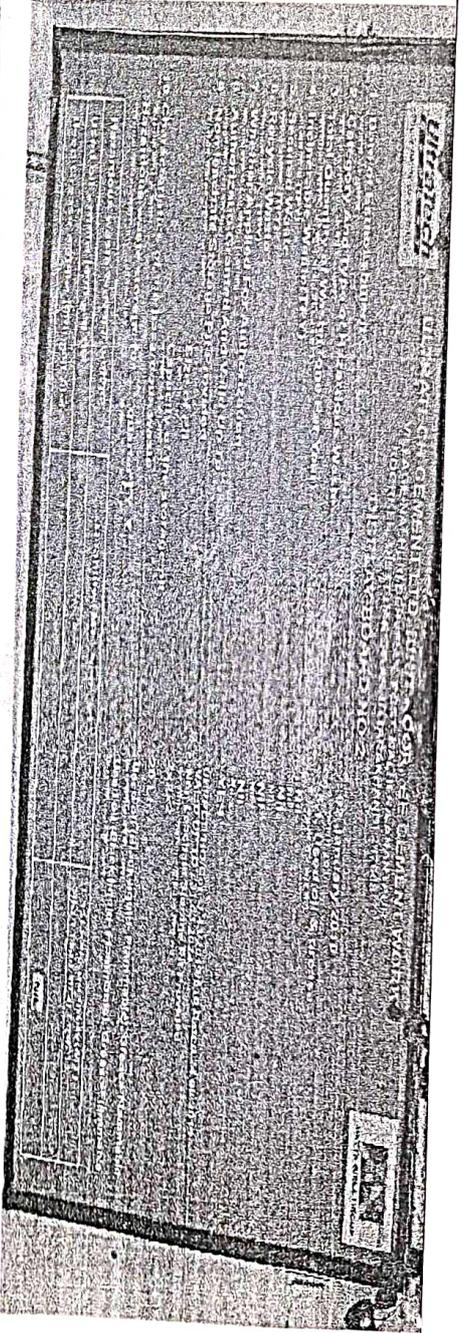
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	effluent discharge point or emission point	
12	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	As per CCA/CTO Conditions imposed compliance.
13	The person authorized shall not rent, lend, sell, transfer, or otherwise transport the hazardous waste without obtaining prior permission of the Board.	As per CCA/CTO Conditions imposed compliance.
14	Any unauthorized shall change in personal equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.	As per CCA/CTO Conditions imposed compliance.
15	It is the duty of the authorized person to take prior permission of the Board to close down the facility.	As per CCA/CTO Conditions imposed compliance.
16	The authorized is valid for temporary storage of Hazardous waste within premises only.	The unit is prepared separate hazardous waste storage yard within plant premises for safely collection and storage.
17	The authorized agency shall ensure that on -line data with regards to quality and nature of hazardous chemical being used in the plant as well as air emission and waste generated within premises is displayed on display Board of size 6' x 4' feet outside the main factory gate within premises.	Unit has installed display board of size 6'X4' feet outside the main factory gate.  <b>Display Board Installed</b>



Compling;

18 It is duty of the authorized person to take prior permission of this board to close and clean up the facility for treatment, storage and disposed of hazardous waste.

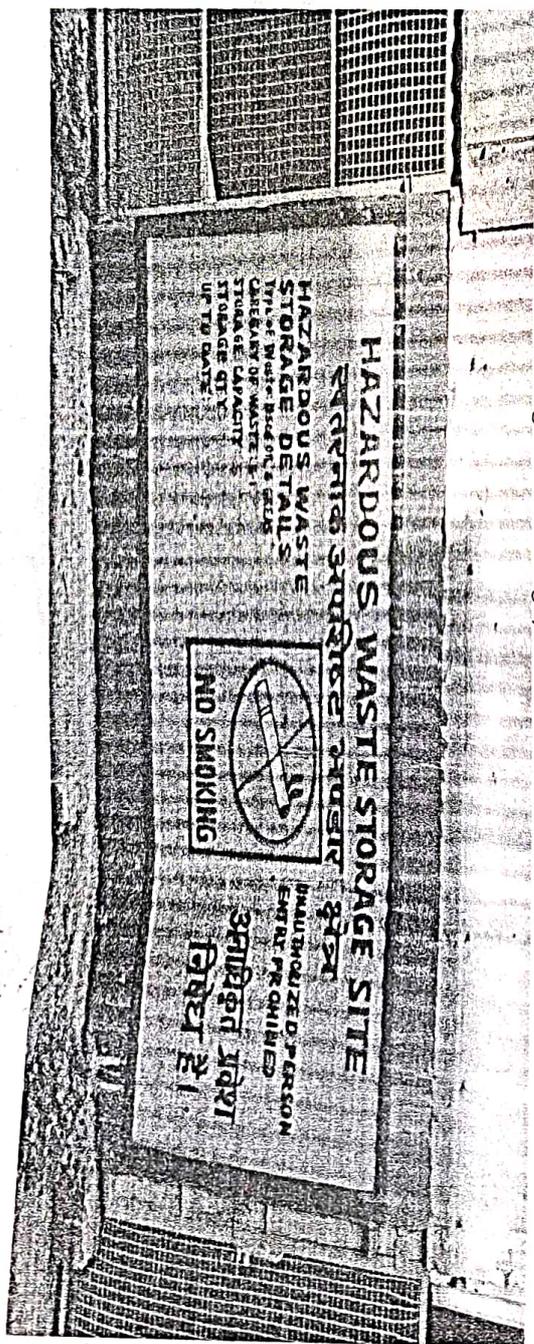
19 The applicant shall maintain records of hazardous waste in form-3 and shall submit annual return in form-4 on before the 30th day of June following to the financial year to which that return relates.

20 In no case any hazardous waste shall be disposed off on land, in a drain or into any water stream -. All spillage must also be safely collected and stored.

The has maintained record in Form-3 and return in Form-4 as prescribed. Third party Hazardous waste and other waste management report is being attached with quarterly report to ensure fulfillment of applicable compliances at plant  
 The Annual Return of Hazardous Waste Form-4 with Form-3 of FY 2022-23 submitted to Pollution Control Board

The unit has prepared separate hazardous waste storage yard for safety collection and storage.

✓ (B)

<p>21</p> <p>Before the authorization waste is stored or dumped in the facility applicant must conduct a detailed physical and Chemical analysis of hazardous waste sample and report to the Boards.</p>	<p>Complying.</p>
<p>22</p> <p>Dried hazardous waste sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.</p>	<p>No any hazardous waste sludge generated in cement grinding process.</p>
<p>23</p> <p>The storage area should be fenced properly and sign/Notice board indicating 'Danger' and "hazardous" shall be displayed at appropriate position both in Hindi and English.</p>	<p>The Hazardous Waste Storage Area Properly fenced and Sign/notice board at hazardous waste storage area in both Hindi &amp; English languages displayed.  <b>Photographs of Hazardous storage area with sign/notice board.</b></p> 

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<p>24</p> <p>The industry shall store non-ferrous metal waste, used oil /spend oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/re-processors.</p>	
<p>Compliance condition is being complied, unit has prepared closed shade for hazardous waste storage.</p>	

अतः उद्योग के द्वारा पर्यावरणीय स्वीकृति एवं संचालनार्थ सहमति की अधिकांश शर्तों का अनुपालन किया जा रहा है। Additional Factual & Action Taken report अवलोकनार्थ सादर प्रस्तुत है।

- संलग्नक:- 1. संचालनार्थ सहमति (CCA)  
2. पर्यावरणीय स्वीकृति (EC)

11/10/23  
क्षेत्रीय अधिकारी  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की  
(सदस्य जांच समिति)

(प्रभागीय वनाधिकारी)  
वन प्रभाग, हरिद्वार।  
(अध्यक्ष जांच समिति)

उप जिलाधिकारी  
रुड़की, जिला हरिद्वार।  
(सदस्य जांच समिति)

Date: 21-10-2023

(2/2)

S.N.	Name	Addresses	Signature Rev
1.	Raju Saini	Nanhera Village	[Signature]
2.	VIJAY CHOUDHARY	Delhi	[Signature]
3.	Vaibhav Panwar	"	[Signature]
4.	Mouka Bhanu	R.S.I	[Signature]
5.	Vijay Kumar	Roorkee	[Signature]
6.	S.P. Singh (RO)	UKPCB, Roorkee	[Signature]
7.	Dr. Ajeet Singh	UKPCB,	[Signature]
8.	Vinay Kr Rathi	R.O Roorkee	[Signature]
9.	Neeraj Kumar	DFO Haridwar	[Signature]
10.	Dinash Khatri	Grinding Unit Head	[Signature]
11.	Avinash Gupta	- do -	[Signature]
12.	Umesh Kumar Pandey	-	[Signature]
13.	AKRAM JAVED	-	[Signature]
14.	Abhinav Shah	Joint Magistrate Roorkee	[Signature]

21-10-23



HEAD OFFICE  
Uttarakhand Environment Protection and Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)  
Web : www.ueppcb.uk.gov.in, E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con-J-43/2019/ 610

Date: ~~06.2019~~ 24-8-2019  
REGD. POST

To,

M/s Ultra Tech Cement Ltd.,  
(Unit; Roorkee Cement Work),  
(Formerly- M/s Jaypee Roorkee Cement Grinding Unit),  
Khasra No. 148-152, 155, 158-171, 173, 175,  
Pohana-Iquabalpur Road, Bhagwanpur,  
Nalheri Dehviran, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 11170	Inward ID - 242229
CCA (Renewal)	
Consent No. 39481	Date :- 02.02.2019

CCA is hereby granted to M/s Ultra Tech Cement Ltd. (Unit; Roorkee Cement Work) (Formerly-M/s Jaypee Roorkee Cement Grinding Unit) located at Khasra No. 148-152, 155, 158-171, 173, 175, Pohana-Iquabalpur Road, Bhagwanpur, Nalheri Dehviran, Distt-Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2024 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 406.00 Crs :-

S. No.	Last CTE or CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Cement	164400 MT	Cement	164400 MT

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE or CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	35	35

- (ii) Trade Effluent Treatment and Disposal : - NA -

- (iii) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iv) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

**3. Conditions under Air Act :-**

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (1250+250 KVA)	18	Diescl	100 Ltr/Hr	NDR, Acoustic Enclosure	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

**4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-**

- (i) Number of authorization and date of issue : -----  
 (ii) The Factory Manager of M/s Ultra Tech Cement Ltd. (Unit; Roorkee Cement Work), Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.  
 (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	2.500	Recyclable

- (iv) The authorization shall be in force for a period upto 31.03.2024.  
 (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

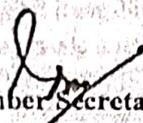
**Terms and conditions of authorization :-**

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

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**UEPPCB**

- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for Mixing, Grinding & Packing Processes only.
  6. **Compulsory documents to be submitted by the Industry/Unit :-**
    - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
    - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
    - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

  
Member Secretary

Copy to: **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Roorkee, Distt- Haridwar** for information and compliance of the same.

/   
**Chief Environment Officer**

**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. Unit should upgrade STP to achieve norms as prescribed in serial no. 2 (iv).
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

**General Conditions**

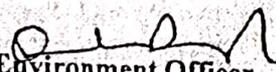
1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

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**UEPPCB**

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

  
Chief Environment Officer

Annexure - II (2)

F No J-11011/685/2007- IA II (I)  
Government of India  
Ministry of Environment and Forests  
(I.A. Division)

Paryavaran Bhawan  
CGO Complex, Lodhi Road  
New Delhi - 110 003

E-mail : [pb.rastogi@nic.in](mailto:pb.rastogi@nic.in)  
Telefax : 011: 2436 7668

Dated 5<sup>th</sup> November, 2008

To: /  
M/s Jaiprakash Associates Ltd  
64/4, Site IV, Industrial Area  
Sahibabad, Ghaziabad - 201 010  
Uttar Pradesh

E-mail : [ab.kaushal@jalindia.co.in](mailto:ab.kaushal@jalindia.co.in) / [pk.goel@jalindia.co.in](mailto:pk.goel@jalindia.co.in) ;  
Fax No. : 0120-2896777, 2896800

Subject: Cement Grinding Unit (2.0 MTPA) at Village Nalhedi Deh Veeran, Pargana  
Bhagwanpur, Roorkee, Pohana-Ekbalpur Road, Haridwar, Uttarakhand by M/s  
Jaypee Roorkee Cement Grinding Unit (A Unit of Jaiprakash Associates Ltd.) -  
Environmental clearance - reg.

Ref. : Your letter no. JAL/MOEF/ND/2007 dated 18<sup>th</sup> May, 2007.

Sir.

This has reference to your letter no. JAL/MOEF/ND/2007 dated 18<sup>th</sup> May, 2007 on the above mentioned subject alongwith application in Form I, Pre-feasibility Report and subsequent communications vide letters dated 20<sup>th</sup> September, 2007, 22<sup>nd</sup> May, 2008 and 27<sup>th</sup> August, 2008 seeking environmental clearance under the Environmental Impact Assessment Notification, 2006

2.0 The Ministry of Environment & Forests has examined the application. It is noted that proposal is for setting up of Cement Grinding Unit (2.0 MTPA) at Village Nalhedi Deh Veeran, Pargana Bhagwanpur, Roorkee, Pohana-Ekbalpur Road, Haridwar, Uttarakhand by M/s Jaypee Roorkee Cement Grinding Unit (A Unit of Jaiprakash Associates Ltd.). No National Parks/Wildlife Sanctuary/Reserve Forests are located within 10 km radius of the project. Total project area is 30.44 acres. Total cost of the project is Rs 150.00 Crores.

3.0 Clinker (1.32 MTPA) from the Bega Clinker plant and Cement Plant at Rewa, M.P. and Gypsum (0.80 MTPA) from the mines at Rajasthan will be used as raw material. Fly ash (0.60 MTPA) will be sourced from Power Plant of M/s Haryana Power Generation Corporation Ltd. (HPGCL) at Panipat / Yamuna Nagar, Haryana & Thermal Power Plant at Harduaganj, Aligarh, U.P. Coal (0.33 MTPA) will be sourced from coalmines in Orissa and Bihar. Cement will be stored in silos. The clinker will be transported by road from H.P. and by rail from Rewa, M.P. Fly ash from Haryana will be transported in closed bulk tankers and stored in fly ash silo. Gypsum will be transported in trucks and stored in sheds. Coal will also be stored in covered sheds.

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4.0 Clinker (66%), fly ash (30%) and Gypsum (4%) will be used to manufacture Portland Pozzolona Cement (PPC). Grinding process will be carried out in closed circuit ball mill or vertical roller mill.

5.0 Bag filters and dust collectors will be provided to control particulate emissions below 50 mg/Nm<sup>3</sup>. Total ground water requirement will be 500 m<sup>3</sup>/day and have applied to the SGWB / CGWA for the 'permission' for the drawl of ground water. No industrial effluent will be generated. All the dust collected in the dust collectors will be recycled back to the process itself. Domestic sewerage sludge will be composted and used as manure for horticulture.

6.0 No public hearing / consultation is required due to location of the project in notified area / industrial estate as per Section (iii), Stage (3), Para (i) (b) of EIA Notification, 2006.

7.0 After considering the facts mentioned above and with due diligence, the Ministry of Environment and Forests hereby categorizes the project in category B-2 requiring no EIA/EMP and Public Hearing/Consultation and accords environmental clearance under the provisions of EIA Notification, 2006 subject to strict compliance to the following specific and general conditions :

**A. SPECIFIC CONDITIONS :**

- i. Cement grinding shall be carried out in closed circuit ball mill / vertical roller mill and shall have a highly efficient bag filters.
- ii. Continuous stack monitoring facilities to monitor gaseous emissions from all the stacks shall be provided to control emissions within 50 mg/Nm<sup>3</sup> by installing adequate air pollution control system like bag filters, dust collectors etc. Interlocking facility shall be provided in the pollution control equipment so that in the event of the pollution control equipment not working, the respective unit (s) is shut down automatically.
- iii. Ambient air quality monitoring stations shall be set up as per statutory requirement in consultation with the UEP&PCB. Ambient air quality including ambient noise levels shall not exceed the standards stipulated under EPA or by the State authorities. Monitoring of ambient air quality and shall be carried out regularly in consultation with UEP&PCB and data submitted to the Ministry's Regional Office at Lucknow, CPCB and UEP&PCB regularly. The instruments used for ambient air quality monitoring shall be calibrated time to time.
- iv. Secondary fugitive emissions shall be controlled within the prescribed limits and regularly monitored. Guidelines / Code of Practice issued by the CPCB in this regard shall be followed. Data on fugitive emissions shall be submitted to the Ministry's Regional Office at Lucknow CPCB and UEP&PCB regularly.
- v. The company shall install adequate dust collection and extraction system to control fugitive dust emissions at loading/unloading points and at all the transfer points. Bag filters shall be provided to clinker hopper, cement silo, fly ash silo, elevator, packer cement transport equipment etc. to reduce fugitive emissions. The fugitive emissions during loading and unloading shall be suitably controlled. Fugitive dust emissions from ball mill and storage areas shall be collected in bag filters and recycled back to

the process. Storage of raw material shall be in closed roof sheds. Water sprinkling arrangement shall be made in the raw material stock yard and cement bag loading areas

- vi. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land. All the raw materials including fly ash shall be transported in the closed containers only and shall not be overloaded. Vehicular emissions shall be regularly monitored.
- vii. As proposed, transport of raw materials and end product shall be done to the maximum extent by railway for longer distance to reduce the congestion on the road and vehicular pollution. The clinker shall be transported by road from H.P. and by rail from Rewa, M.P. Fly ash from Haryana shall be transported in closed bulk tankers and stored in fly ash silo. Gypsum shall be transported in trucks and stored in sheds. Coal shall also be stored in covered sheds. Approximately, 918 trucks/day will move from Panipat / Yamunanagar to project site and back.
- viii. Total ground water requirement for cooling and drinking purpose shall not exceed 500 m<sup>3</sup>/day. No liquid effluent shall be generated due to adoption of dry grinding process. 'Zero' effluent discharge shall be maintained. Domestic sewerage shall be treated in septic tank followed by soak pit.
- ix. 'Permission' for the drawl of 500 m<sup>3</sup>/day ground water from bore wells shall be obtained from State Ground Water Board / Central Ground Water Authority (SGWB / CGWA).
- x. Efforts shall be made to use fly ash maximum in making Pozollona Portland Cement (PPC). All the solid waste including dust from dust collectors shall be properly recycled and reutilized in the process itself. No solid waste shall be disposed anywhere else. Domestic sewerage sludge shall be composted and used as manure for horticulture.
- xi. As proposed, green belt shall be developed in at least 33 % area in and around the proposed site in consultation with local DFO to mitigate the impact of air emissions.
- xii. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Cement Plants shall be implemented.
- xiii. Rainwater harvesting measures shall be adopted. The company must also harvest the rainwater from the roof tops and storm water drains to recharge the ground water and use the same water for the various activities of the project to conserve fresh water.
- xiv. Necessary other statutory clearances from other concerned Departments including 'No Objection Certificate' from the UEP&PCB shall be obtained prior to commencement of construction and/or operation.
- xv. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

**B. GENERAL CONDITIONS:**

- i. The project authorities must strictly adhere to the stipulations made by the Uttaranchal Environmental Protection and Pollution Control Board (UEP&PCB) and the State Government.
- ii. No further expansion/modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management & Handling) Rules, 2003.
- iv. The project proponent shall also comply with safeguards recommended in the EIA/EMP Report.
- v. The project authorities shall set up a separate environmental management cell for effective implementation of all the above stipulations under control of Senior Executive.
- vi. As mentioned in the EIA/EMP, Rs 9.73 Crores and Rs 2.03 Crores kept towards capital cost and recurring cost/annum for environmental pollution control measures shall be judiciously used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule to comply with all the conditions stipulated herein shall be submitted to the Ministry's Regional Office at Lucknow / CPCB / UEP&PCB. The funds so provided shall not be diverted for any other purposes.
- vii. The Regional Office of this Ministry at Lucknow / CPCB / UEP&PCB shall monitor the stipulated conditions. A six monthly compliance status report and the monitored data alongwith statistical interpretation shall be submitted to them regularly.
- viii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the UEP&PCB / Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Lucknow.
- ix. The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work, if any.

8.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner will implement these conditions.

10.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act 1997

11.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

*(Signature)*

(Dr. P. B. Rastogi)  
Director

Copy to

1. Secretary, State Department of Environment Government of Uttaranchal, Dehradun, Uttaranchal
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex East Arjun Nagar, Delhi - 110032
3. The Chairman, Uttaranchal Environmental Protection and Pollution Control Board, E-115, Nehru Colony, Dehradun, Uttaranchal
4. The Chief Conservator of Forests, Regional Office (Central Region), Kendriya Sadan Sector H, 5<sup>th</sup> Floor, Aliganj, Lucknow - 226 024, U P
5. JS (CCI-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110003
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan CGO Complex, New Delhi-110003.
7. Guard file
8. Record file
9. Monitoring file

*(Signature)*  
(Dr. P. B. Rastogi)  
Director

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**F. No. J-11011/685/2007-IA II (I)**  
Government of India  
Ministry of Environment, Forest and Climate Change  
(I.A. Division)

Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj,  
New Delhi - 110003  
E-mail: [sharath.kr@gov.in](mailto:sharath.kr@gov.in)  
Tel: 011-24695319  
Dated: 22<sup>nd</sup> March, 2018

To  
Vice President and Corporate Head (Environment),  
M/s Ultra Tech Cement Limited.  
A wing, Ahura Centre,  
1<sup>st</sup> Floor, Mahakali Caves Road,  
Andheri (East), Mumbai-400 093  
Ph. No. +9122 28244970.

**Subject:- Cement grinding unit (2.0 MTPA) Village Nalhedi Deh Veeran, Pargana Bhagawanpur, Roorke, Pohna-Ekbalpur Road, Haridwar, Uttarakhand by M/s Jaypee Roorkee Cement Grinding Unit (A unit of Jaiprakash Associates Ltd.)- transfer of Environmental Clearance to M/s Ultra Tech Cement Ltd.**

Sir,

This is with reference to your letters no. UTCL/Roorkee/ENV/EC/2017/01 dated 29<sup>th</sup> June 2017 for transfer of Environmental Clearance of cement grinding unit mentioned in the subject.

2.0 M/s Jaypee Roorkee Cement Grinding Unit (A unit of Jaiprakash Associates Ltd) was granted Environmental Clearance for cement grinding unit (2.0 MTPA) village Nalhedi Deh Veeran, Pargana Bhagawanpur, Roorke, Pohna-Ekbalpur Road, Haridwar, Uttarakhand vide letter F.No.J-11011/685/2007-IAII(I) dated 5<sup>th</sup> November 2008.

3.0 M/s Jaiprakash Associates Ltd and M/s Jaiprakash Cement Corporation Ltd transferred all its business arrangement to M/s Ultra Tech Cement Ltd by virtue of scheme of arrangement by the order of the National Company Law Tribunal, Mumbai Bench vide dated 7<sup>th</sup> March 2017.

4.0 Now, M/s Ultra Tech Cement Ltd made an application vide letter no. UTCL/Roorkee/ENV/EC/2017/01 dated 29<sup>th</sup> June 2017 for transfer of aforementioned Environmental Clearance.

5.0 The PP submitted the following documents for consideration of transfer application:

- i. A copy of Order of the National Company Law Tribunal, Mumbai bench.

- ii. A copy of extract of the resolution passed at the meeting of the Board of Directors of the Company held on 24<sup>th</sup> April 2017.
- iii. No Objection Certificate from M/s Jaypee Cement Corporation Ltd on non-judicial stamp paper.
- iv. Under taking from M/s Ultra Tech Cement Ltd on non-judicial stamp paper for complying all the conditions prescribed in aforementioned Environmental Clearance.

6.0 After taking the aforesaid facts into consideration, the change in ownership on the cement plant from **M/s Jaypee Roorkee Cement Grinding Unit (A unit of Jaiprakash Associates Ltd)** to **M/s Ultra Tech Cement Ltd**, the Ministry, hereby, has decided to transfer the Environmental Clearance vide letter vide letter F.No.J-11011/685/2007-IAII(I) dated 5<sup>th</sup> November 2008 from **M/s Jaypee Roorkee Cement Grinding Unit (A unit of Jaiprakash Associates Ltd)** to **M/s Ultra Tech Cement Ltd**.

7.0 It is requested to obtain 'Consent to Establish' and 'Consent to Operate' from the concerned State Pollution Control Board, Uttarakhand in the name of **M/s Ultra Tech Cement Ltd**.

8.0 In case, there is a change in the scope of the project, fresh Environmental Clearance shall be obtained under the provisions of EIA Notification 2006.

This issues with the approval of the Competent Authority.

*(Signature)*  
 (Sharath Kumar Pallerla)  
 Scientist 'F'/Director

**Copy to:**

- i. The Secretary, State Department of Environment, Govt. of Uttarakhand, Dehradun, Uttarakhand.
- ii. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi, 110 032.
- iii. The Chairman, Uttarakhand Environmental Protection and Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand- 248001
- iv. Additional Principal Chief Conservator of Forests @,Ministry of Environment, Forest and Climate Change,Regional Office (NCZ), 25, Subhash Road, Dehradun, Uttarakhand - 248001
- v. Guard File / Record File/Monitoring file.

*(Signature)*  
 (Sharath Kumar Pallerla)  
 Scientist 'F'/Director